

1445

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
[WESTERN ZONE BENCH]**

O.A. No: 106 of 2022

IN THE MATTER OF:

VANASHAKTI & ORS.

.....PETITIONER(S)

VERSUS

UNION OF INDIA & ORS.

.....RESPONDENT(S)

**AFFIDAVIT ON BEHALF OF RESPONDENT – UNION TERRITORY OF DADAR AND
NAGAR HAVELI AND DAMAN AND DIU**

PAPER BOOK

[FOR INDEX: PLEASE SEE INSIDE]

ADVOCATE FOR RESPONDENTS: SHRI SHASHWAT PARIHAR

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Filed Through

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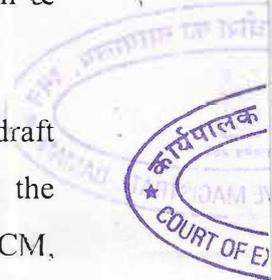
AFFIDAVIT ON BEHALF OF THE UNION TERRITORY OF DADRA & NAGAR
HAVELI AND DAMAN & DIU

I, Puneet Kulshreshtha, aged about 49 years, presently posted as Director-cum-Deputy Secretary, Forest & Environment & Wildlife / Member Secretary, DDCZMA/Director-Cum-Deputy-Secretary, having office at District and Session Court premises, Fort Area, Moti Daman, in the UT of Dadra & Nagar Haveli and Daman & Diu, do hereby solemnly affirm and state as under:

1. That I am the authorized officer of the Union Territory of Dadra & Nagar Haveli and Daman & Diu and am well conversant with the facts and circumstances of the present matter. I am competent to swear this affidavit.
2. That vide notification dated 18.01.2019, the Ministry of Environment, Forest and Climate Change (MoEF&CC) directed all coastal States and Union Territory administrations to revise or update their respective Coastal Zone Management Plans (CZMPs), earlier framed under the CRZ Notification, 2011 (S.O. 19(E), dated 06.01.2011), in accordance with the provisions of the CRZ Notification, 2019, and submit the same to the Ministry for approval at the earliest (**Annexure-I**).
3. That in compliance with the above, on 02.03.2019, the Daman & Diu Coastal Zone Management Authority (DDCZMA) convened a meeting under the Chairmanship of the Chief Conservator of Forests / Secretary (Environment and Forest), Dadra & Nagar Haveli and Daman & Diu, wherein it was decided that the CZMP based on the CRZ Notification, 2019 would be prepared by the National Centre for Sustainable Coastal Management (NCSCM), Chennai (**Annexure-II**).



4. That accordingly, on 17.01.2020, DDCZMA requested NCSCM, Chennai to prepare the CZMP in accordance with the CRZ Notification, 2019 (**Annexure-III**).
5. That the draft Coastal Zone Management Plan (CZMP) maps prepared by NCSCM were published on 29.11.2022 for inviting public objections and suggestions (**Annexure-IV**).
6. That on 14.03.2024, a meeting was again convened by DDCZMA under the Chairmanship of the Secretary (Environment & Forest) to review the draft CZMP prepared by NCSCM, Chennai. It was decided in the meeting that a request letter be sent to NCSCM, Chennai regarding the preparation of the Shoreline Change Management Plan (**Annexure-V**).
7. That accordingly, NCSCM was requested on 10.04.2024 and again on 05.07.2024 to prepare the Shoreline Change Management Plan for the Coastal Zone of Daman & Diu in accordance with CRZ Notification 2019 (**Annexure-VI**).
8. That all the objections and suggestions received from the general public on the draft CZMPs were duly examined by DDCZMA. After a detailed discussion, all the compiled comments, objections, and suggestions were forwarded to NCSCM, Chennai via email dated 05.07.2024 for consideration and finalization of the CZMP maps for Daman & Diu (**Annexure-VII**).
9. That the Technical Scrutiny Committee for CZMP, in its addendum (corrected) to the minutes of the meeting held on 28.02.2025 in Bengaluru, chaired by Dr. Shailesh Nayak, Director, National Institute of Advanced Studies (NIAS), recommended that NCSCM, Chennai may take further necessary action based on the meeting minutes. It was also recommended that DDCZMA may subsequently present the modified draft CZMPs and the report for Daman & Diu to the National Coastal Zone Management Authority (NCZMA) for recommendation and approval (**Annexure-VIII**).



directions issued by this Hon'ble Tribunal.

11. That the contents of this affidavit are true and correct to the best of my knowledge and belief, based on official records available, and nothing material has been concealed therefrom.

PRAYER

In view of the foregoing, it is most respectfully prayed that this Hon'ble Tribunal may kindly be pleased to:

- a) Take the above facts on record; and
- b) Pass such other and further order(s) as this Hon'ble Tribunal may deem just and proper in the interest of justice.



DEPONENT

Director-cum-Deputy Secretary
(Forest & Environment & Wildlife),
DNH & DD

1451

VERIFICATION

I, the above named deponent, do hereby verify that the contents of this affidavit are true and correct to the best of my knowledge and belief and nothing material has been concealed therefrom.

Verified at Daman on this 19th day of June, 2025.

BEFORE ME



Executive Magistrate (Rural),
Daman



DEPONENT

Director-cum-Deputy Secretary
(Forest & Environment & Wildlife),
DNH & DD

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
NOTIFICATION

New Delhi, the 18th January, 2019

G.S.R. 37(E).—Whereas by notification of the Government of India in the erstwhile Ministry of Environment and Forests number S.O.19 (E), dated the 6th January, 2011 (hereinafter referred to as the Coastal Regulation Zone Notification, 2011), the Central Government declared certain coastal stretches as Coastal Regulation Zone (hereinafter referred to as the CRZ) under section 3 of Environment (Protection) Act, 1986 (29 Of 1986);

And Whereas, the Ministry of Environment, Forest and Climate Change has received representations from various coastal States and Union territories, besides other stakeholders, regarding certain provisions in the Coastal Regulation Zone Notification, 2011 related to management and conservation of marine and coastal ecosystems, development in coastal areas, eco-tourism, livelihood options and sustainable development of coastal communities etc.;

And Whereas, various State Governments and Union territory administrations and stakeholders have requested the Ministry of Environment, Forest and Climate Change to address the concerns related to coastal environment and sustainable development with respect to the Coastal Regulation Zone Notification, 2011;

And Whereas, the Ministry of Environment, Forest and Climate Change had constituted a Committee under the Chairmanship of Dr. Shailesh Nayak to examine various issues and concerns of coastal States and Union territories and various stakeholders, relating to the Coastal Regulation Zone Notification 2011 and to recommend appropriate changes in the said Notification;

And Whereas, the report submitted by Dr. Shailesh Nayak Committee has been examined in the Ministry and consultations have been held with various stakeholders in this regard;

And Whereas, a draft Coastal Regulation Zone Notification, 2018 was issued and hosted in the website of the Ministry of Environment, Forest and Climate Change on the 18th April, 2018 seeking comments and suggestions from all concerned;

And Whereas, objections and suggestions received in response to the above mentioned draft Coastal Regulation Zone Notification, 2018 have been duly considered by the Central Government;

Now, therefore in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) and in supersession of the Coastal Regulation Zone Notification 2011, number S.O. 19(E), dated the 6th January, 2011, except as respects things done or omitted to be done before such supersession, the Central Government, with a view to conserve and protect the unique environment of coastal stretches and marine areas, besides livelihood security to the fisher communities and other local communities in the coastal areas and to promote sustainable development based on scientific principles taking into account the dangers of natural hazards, sea level rise due to global warming, do hereby, declares the coastal stretches of the country and the water area up to its territorial water limit, excluding the islands of Andaman and Nicobar and Lakshadweep and the marine areas surrounding these islands, as Coastal Regulation Zone as under:-

- (i) The land area from High Tide Line (hereinafter referred to as the HTL) to 500 meters on the landward side along the sea front.

Explanation. - For the purposes of this notification, the HTL means the line on the land upto which the highest water line reaches during the spring tide, as demarcated by the National Centre for Sustainable Coastal Management (NCSCM) in accordance with the laid down procedures and made available to various coastal States and Union territories.

- (ii) CRZ shall apply to the land area between HTL to 50 meters or width of the creek, whichever is less on the landward side along the tidal influenced water bodies that are connected to the sea and the distance upto which development along such tidal influenced water bodies is to be regulated shall be governed by the distance upto which the tidal effects are experienced which shall be determined based on salinity concentration of five parts per thousand (ppt)

measured during the driest period of the year and distance up to which tidal effects are experienced shall be clearly identified and demarcated accordingly in the Coastal Zone Management Plan (hereinafter referred to as the CZMP):

Provided that the CRZ limit of 50 meters or width of the creek whichever is less, shall be subject to revision and final approval of the respective CZMPs as per this notification, framed with due consultative process, public hearing etc. and environmental safeguards enlisted therein, and till such time the CZMP to this notification is approved, the limit of 100 meters or width of the creek whichever is less, shall continue to apply.

Explanation.- For the purposes of this sub-paragraph the expression "tidal influenced water bodies" means the water bodies influenced by tidal effects from sea in the bays, estuaries, rivers, creeks, backwaters, lagoons, ponds that are connected to the sea.

- (iii) The "intertidal zone" means land area between the HTL and the Low Tide Line (hereinafter referred to as the LTL).
- (iv) The water and the bed area between the LTL to the territorial water limit (12 Nm) in case of sea and the water and the bed area between LTL at the bank to the LTL on the opposite side of the bank, of tidal influenced water bodies.

2.0 Classification of CRZ. – For the purpose of conserving and protecting the coastal areas and marine waters, the CRZ area shall be classified as follows, namely: -

2.1 CRZ-I areas are environmentally most critical and are further classified as under:

2.1.1 CRZ-I A:

- (a) CRZ-I A shall constitute the following ecologically sensitive areas (ESAs) and the geomorphological features which play a role in maintaining the integrity of the coast viz.:
 - (i) Mangroves (in case mangrove area is more than 1000 square meters, a buffer of 50 meters along the mangroves shall be provided and such area shall also constitute CRZ-I A);
 - (ii) Corals and coral reefs;
 - (iii) Sand dunes;
 - (iv) Biologically active mudflats;
 - (v) National parks, marine parks, sanctuaries, reserve forests, wildlife habitats and other protected areas under the provisions of Wild Life (Protection) Act, 1972 (53 of 1972), Forest (Conservation) Act, 1980 (69 of 1980) or Environment (Protection) Act, 1986 (29 Of 1986), including Biosphere Reserves;
 - (vi) Salt marshes;
 - (vii) Turtle nesting grounds;
 - (viii) Horse shoe crabs' habitats;
 - (ix) Sea grass beds;
 - (x) Nesting grounds of birds;
 - (xi) Areas or structures of archaeological importance and heritage sites.
- (b) A detailed environment management plan shall be formulated by the states and Union territories for such ecologically sensitive areas in respective territories, as mapped out by the National Centre for Sustainable Coastal Management (NCSCM), Chennai based on guidelines as contained in **Annexure-I** to this notification and integrated with the CZMP.

2.1.2 CRZ-I B:

The intertidal zone i.e. the area between Low Tide Line and High Tide Line shall constitute the CRZ-I B.

2.2 CRZ-II:

CRZ-II shall constitute the developed land areas up to or close to the shoreline, within the existing municipal limits or in other existing legally designated urban areas, which are substantially built-up with a ratio of built-up plots to that of total plots being more than 50 per cent and have been provided with drainage and approach roads and other infrastructural facilities, such as water supply, sewerage mains, etc.

2.3 CRZ-III:

Land areas that are relatively undisturbed (viz. rural areas, etc.) and those which do not fall under CRZ-II, shall constitute CRZ-III, and CRZ-III shall be further classified into following categories: -

2.3.1 CRZ-III A:

Such densely populated CRZ-III areas, where the population density is more than 2161 per square kilometre as per 2011 census base, shall be designated as CRZ-III A and in CRZ-III A, area up to 50 meters from the HTL on the landward side shall be earmarked as the 'No Development Zone (NDZ)', provided the CZMP as per this notification, framed with due consultative process, have been approved, failing which, a NDZ of 200 meters shall continue to apply.

2.3.2 CRZ-III B:

All other CRZ-III areas with population density of less than 2161 per square kilometre, as per 2011 census base, shall be designated as CRZ-III B and in CRZ-III B, the area up to 200 meters from the HTL on the landward side shall be earmarked as the 'No Development Zone (NDZ)'.

2.3.3:

Land area up to 50 meters from the HTL, or width of the creek whichever is less, along the tidal influenced water bodies in the CRZ III, shall also be earmarked as the NDZ in CRZ III.

Note: The NDZ shall not be applicable in the areas falling within notified Port limits.

2.4 CRZ- IV:

The CRZ- IV shall constitute the water area and shall be further classified as under:-

2.4.1 CRZ- IV A:

The water area and the sea bed area between the Low Tide Line up to twelve nautical miles on the seaward side shall constitute CRZ-IV A.

2.4.2 CRZ- IV B:

CRZ-IV B areas shall include the water area and the bed area between LTL at the bank of the tidal influenced water body to the LTL on the opposite side of the bank, extending from the mouth of the water body at the sea up to the influence of tide, i.e., salinity of five parts per thousand (ppt) during the driest season of the year.

3.0 Areas requiring special consideration in the CRZ.- Following coastal areas shall be accorded special consideration for the purpose of protecting the critical coastal environment and difficulties faced by local communities: -

3.1 Critically Vulnerable Coastal Areas (CVCA):

Sundarban region of West Bengal and other ecologically sensitive areas identified as under Environment (Protection) Act, 1986 such as Gulf of Khambat and Gulf of Kutchh in Gujarat, Malvan, Achra-Ratnagiri in Maharashtra, Karwar and Coondapur in Karnataka, Vembanad in Kerala, Gulf of Mannar in Tamil Nadu, Bhaitarkanika in Odisha, Coringa, East Godavari and Krishna in Andhra Pradesh shall be treated as Critical Vulnerable Coastal Areas (CVCA) and managed with the involvement of coastal communities including fisher folk who depend on coastal resources for their sustainable livelihood.

3.2 CRZ for inland Backwater islands and islands along the mainland coast.**3.3 CRZ falling within municipal limits of Greater Mumbai.**

4. Prohibited activities within CRZ.- The following activities shall be prohibited, in general, within the entire CRZ and exceptions to these and other permissible and regulated activities in specific CRZ categories viz. CRZ-I, II, III and IV, shall be governed by the provisions of paragraph 5:-

- (i) Setting up of new industries and expansion of existing industries, operations or processes.
- (ii) Manufacture or handling of oil, storage or disposal of hazardous substances as specified in the notification of the Ministry of Environment, Forest and Climate Change number G.S.R.395 (E), dated the 4th April, 2016.
- (iii) Setting up of new fish processing units.
- (iv) Land reclamation, bunding or disturbing the natural course of seawater except for the activities permissible under this notification and executed with prior permission from the competent authority.
- (v) Discharge of untreated waste and effluents from industries, cities or towns and other human settlements.
- (vi) Dumping of city or town wastes including construction debris, industrial solid wastes, fly ash for the purpose of land filling.
- (vii) Port and harbour projects in high eroding stretches of the coast.
- (viii) Mining of sand, rocks and other sub-strata materials.
- (ix) Dressing or altering of active sand dunes.
- (x) In order to safeguard the aquatic system and marine life, disposal of plastic into the coastal waters shall be prohibited and adequate measures for management and disposal of plastic materials shall be undertaken in the CRZ.
- (xi) Drawal of ground water.

5. Regulation of permissible activities in CRZ:

5.1 CRZ-I:

5.1.1. CRZ-IA:

These areas are ecologically most sensitive and generally no activities shall be permitted to be carried out in the CRZ-I A area, with following exceptions:-

- (i) Eco-tourism activities such as mangrove walks, tree huts, nature trails, etc., in identified stretches areas subject to such eco-tourism plan featuring in the approved CZMP as per this notification, framed with due consultative process, public hearing, etc. and further subject to environmental safeguards and precautions related to the Ecologically Sensitive Areas, as enlisted in the CZMP.
- (ii) In the mangrove buffer, only such activities shall be permitted like laying of pipelines, transmission lines, conveyance systems or mechanisms and construction of road on stilts, etc. that are required for public utilities.
- (iii) Construction of roads and roads on stilts, by way of reclamation in CRZ-I areas, shall be permitted only in exceptional cases for defence, strategic purposes and public utilities, subject to a detailed marine or terrestrial or both environment impact assessment, to be recommended by the Coastal Zone Management Authority and approved by the Ministry of Environment, Forest and Climate Change; and in case construction of such roads passes through mangrove areas or is likely to damage the mangroves, a minimum three times the mangrove area affected or destroyed or cut during the construction process shall be taken up for compensatory plantation of mangroves.

5.1.2 CRZ-I B - The inter tidal areas:

Activities shall be regulated or permissible in the CRZ-I B areas as under:-

- (i) Land reclamation, bunding, etc. shall be permitted only for activities such as,-

- (a) foreshore facilities like ports, harbours, Jetties, wharves, quays, slipway, bridges, hover ports for coast guard, sea links, etc;
- (b) projects for defence, strategic and security purposes;
- (c) road on stilts, provided that such roads shall not be authorised for permitting development on the landward side of such roads, till the existing High Tide Line:
 Provided that the use of reclaimed land may be permitted only for public utilities such as mass rapid or multimodal transit system, construction and installation of all necessary associated public utilities and infrastructure to operate such transit or transport system including those for electrical or electronic signaling system, transit stopover of permitted designs; except for any industrial operation, repair or maintenance;
- (d) measures for control of erosion;
- (e) maintenance and clearing of waterways, channels, ports and hover ports for coast guard;
- (f) measures to prevent sand bars, installation of tidal regulators, laying of storm water drains or for structure for prevention of salinity ingress and freshwater recharge.
- (ii) Activities related to waterfront or directly needing foreshore facilities such as ports and harbours, jetties, quays, wharves, erosion control measures, breakwaters, pipelines, lighthouses, navigational safety facilities, coastal police stations, Indian coast guard stations and the like.
- (iii) Power by non-conventional energy sources and associated facilities.
- (iv) Transfer of hazardous substances from ships to Ports, terminals and refineries and vice versa.
- (v) Facilities for receipt and storage of petroleum products and liquefied natural gas as specified in Annexure-II to this notification, subject to implementation of safety regulations including guidelines issued by the Oil Industry Safety Directorate in the Ministry of Petroleum and Natural Gas and guidelines issued by the Ministry of Environment, Forest and Climate Change, provided that such facilities are for receipt and storage of fertilizers and raw materials required for fertilizers, like ammonia, phosphoric acid, sulphur, sulphuric acid, nitric acid, etc.
- (vi) Storage of non-hazardous cargo i.e. edible oil, fertilizers and food grains in notified Ports.
- (vii) Hatchery and natural fish drying.
- (viii) Existing fish processing units may utilise 25% additional plinth area for modernisation purposes (only for additional equipment and pollution control measures) subject to the following:-
- (a) Floor Space Index of such reconstruction not exceeding the permissible Floor Space Index as per prevalent town and country planning regulations;
- (b) additional plinth area is constructed only to the landward side.
- (c) approval of the concerned State Pollution Control Board or Pollution Control Committee.
- (ix) Treatment facilities for waste and effluents and conveyance of treated effluents.
- (x) Storm water drains.
- (xi) Projects classified as strategic, defence related projects and projects of the Department of Atomic Energy, Government of India.
- (xii) Manual mining of atomic mineral(s) notified under Part-B of the First Schedule to the Mining and Minerals (Development and Regulation) Act, 1957(67 of 1957) occurring as such or in association with one or other minerals in the intertidal zone by such agencies as authorised by the Department of Atomic Energy, Government of India as per mining plan approved by the Atomic Mineral Directorate for Exploration and Research:

Provided that the manual mining operations shall be carried out only by deploying persons using baskets and hand spades for collection of ore or mineral within the intertidal zone and as per approved mining plan, without deploying or using drilling and blasting or Heavy Earth Moving Machinery in the intertidal zone.

- (xiii) Exploration and extraction of oil and natural gas and all associated activities and facilities thereto;
- (xiv) Foreshore requiring facilities for transport of raw materials, facilities for intake of cooling water, intake water for desalination plants, etc, and outfall for discharge of treated wastewater or cooling water from thermal power plants in conformity with the environmental standards notified by Ministry of Environment, Forest and Climate Change and relevant directions of Central Pollution Control Board (CPCB) or State Pollution Control Board (SPCB) or Pollution Control Committee (PCC), as the case may be.
- (xv) Pipelines, conveying systems including transmission lines.
- (xvi) Weather radar for monitoring of cyclones prediction, ocean observation platforms, movement and associated activities.
- (xvii) Salt harvesting and associated facilities.
- (xviii) Desalination plants and associated facilities.

5.2 CRZ-II:

- (i) Activities as permitted in CRZ-I B, shall also be permissible in CRZ-II, in so far as applicable.
- (ii) Construction of buildings for residential purposes, schools, hospitals, institutions, offices, public places, etc. shall be permitted only on the landward side of the existing road, or on the landward side of existing authorised fixed structures:

Provided that no permission for construction of buildings shall be given on landward side of any new roads which are constructed on the seaward side of an existing road.

- (iii) Buildings permitted as in (ii) above, shall be subject to the local town and country planning regulations as applicable from time to time, and the norms for the Floor Space Index (FSI) or Floor Area Ratio (FAR) prevailing as on the date of this Notification, and in the event that there is a need for amendment of the FSI after the date of publication of this notification in the official Gazette, the Urban Local Body or State Government or Union territory Administration shall approach the Ministry of Environment, Forest and Climate Change through the concerned State Coastal Zone Management Authority (SCZMA) or Union Territory Coastal Zone Management Authority, as the case may be and the SCZMA shall forward the proposal to the National Coastal Zone Management Authority (NCZMA) with its views in the matter, and the NCZMA shall thereafter examine various aspects like availability of public amenities, environmental protection measures, etc., and take a suitable decision on the proposal and it shall be the responsibility of the concerned Town Planning Authority to ensure that the Solid Wastes are handled as per respective Solid Waste Management Rules and no untreated sewage is discharged on to the coast or coastal waters.
- (iv) Reconstruction of authorised buildings shall be permitted, without change in present land use, subject to the local town and country planning regulations as applicable from time to time, and the norms for the Floor Space Index or Floor Area Ratio, prevailing as on the date of publication of this notification in the official Gazette and in the event that there is a need for amendment of the FSI after the said date of this notification, the Urban Local Body or State Government or Union territory Administration shall approach the Ministry of Environment, Forest and Climate Change through the concerned State Coastal Zone Management Authority (SCZMA) or Union Territory Coastal Zone Management Authority, as the case may be and the CZMA shall forward the proposal to the National Coastal Zone Management Authority (NCZMA) with its views in the matter, and the NCZMA shall thereafter examine various aspects like availability of public amenities, environmental protection measures etc., and take a suitable decision on the proposal and it shall be the responsibility of the concerned Town Planning Authority to ensure that the Solid Wastes are

handled as per respective Solid Waste Management Rules and no untreated sewage is discharged on to the coast or coastal waters.

- (v) Development of vacant plots in designated areas for construction of beach resorts or hotels or tourism development projects subject to the conditions or guidelines at **Annexure-III** to this notification.
- (vi) Temporary tourism facilities shall be permissible in the beaches which shall only include shacks, toilets or washrooms, change rooms, shower panels; walk ways constructed using interlocking paver blocks, etc, drinking water facilities, seating arrangements, etc. and such facilities shall however be permitted only subject to the tourism plan featuring in the approved CZMP as per this notification, framed with due consultative process or public hearing, etc. and further subject to environmental safeguards enlisted in the CZMP, however, a minimum distance of 10 meter from HTL shall be maintained for setting up of such facilities.

5.3 CRZ-III:

- (i) Activities as permitted in CRZ-I B, shall also be permissible in CRZ-III, in so far as applicable.
- (ii) **Regulation of activities in NDZ:**

Following shall be permissible and regulated in the NDZ:-

- (a) No construction shall be permitted within NDZ in CRZ III, except for repairs or reconstruction of existing authorised structure not exceeding existing Floor Space Index, existing plinth area and existing density and for permissible activities under this notification including facilities essential for activities and construction or reconstruction of dwelling units of traditional coastal communities including fisher folk, incorporating necessary disaster management provisions and proper sanitation arrangements.
- (b) Agriculture, horticulture, gardens, pastures, parks, playfields and forestry.
- (c) Construction of dispensaries, schools, public rain shelter, community toilets, bridges, roads, provision of facilities for water supply, drainage, sewerage, crematoria, cemeteries and electric sub-station which are required for the local inhabitants may be permitted on a case to case basis by Coastal Zone Management Authority (CZMA).
- (d) Construction of units or auxiliary thereto for domestic sewage, treatment and disposal with the prior approval of the concerned Pollution Control Board or Committee.
- (e) Facilities required for local fishing communities such as fish drying yards, auction halls, net mending yards, traditional boat building yards, ice plant, ice crushing units, fish curing facilities and the like.
- (f) Wherever there is a national or State highway passing through the NDZ of CRZ-III areas, temporary tourism facilities such as toilets, change rooms, drinking water facility and temporary shacks can be taken up on the seaward side of the road.
On landward side of such roads in the NDZ, resorts or hotels and associated tourism facilities shall be permitted and such facilities shall, however, be permitted only subject to the incorporation of tourism plan in the approved CZMP as per this notification and the conditions or guidelines at Annexure-III, to this notification as applicable.
- (g) Temporary tourism facilities shall be permissible in the NDZ and beaches in the CRZ-III areas and such temporary facilities shall only include shacks, toilets or washrooms, change rooms, shower panels, walk ways constructed using interlocking paver blocks, etc, drinking water facilities, seating arrangements etc., and such facilities shall, however, be permitted only subject to the tourism plan featuring in the approved CZMP as per this notification subject to maintaining a minimum distance of 10 meters from HTL for setting up of such facilities.
- (h) Mining of atomic minerals notified under Part-B of the First Schedule to Mining and

Minerals (Development and Regulation) Act, 1957 (67 of 1957) occurring as such or in association with one or other minerals by such agencies as authorised by the Department of Atomic Energy, Government of India, as per mining plan by the Atomic Mineral Directorate for Exploration and Research.

(iii) **Regulation of activities for CRZ-III areas beyond NDZ:**

- (a) Development of vacant plots in designated areas for construction of beach resorts or hotels or tourism development projects subject to the conditions or guidelines at Annexure-III to this notification.
- (b) Construction or reconstruction of dwelling units, so long it is within the ambit of traditional rights and customary uses such as existing fishing villages, etc. and building permission for such construction or reconstruction will be subject to local town and country planning rules, with an overall height of construction not exceeding 9 meters and with only two floors (ground + one floor).
- (c) The local communities including fishermen may be permitted to facilitate tourism through 'home stay' without changing the plinth area or design or facade of the existing houses.
- (d) Construction of public rain shelters, community toilets, water supply drainage, sewerage, roads, bridges, etc.

(e) Limestone mining:

Selective mining of limestone minerals may be permitted in specific identified areas under the mining plans, which are adequately above the height of HTL, based on the recommendations of reputed National Institutes in the mining field such as Council of Scientific and Industrial Research (CSIR), Central Mining Research Institute etc., provided that the extraction of minerals shall be carried out not below a height of 1 meter above the HTL and an adequate barrier shall be created so as to safeguard against saline water incursion and subject to appropriate safeguards related to pollution of coastal waters and prevention of coastal erosion.

- (f) Mining of atomic minerals notified under Part-B of the First Schedule of Mining and Minerals (Development and Regulation) Act, 1957 (67 of 1957) occurring as such or in association with one or other minerals by such agencies as authorised by Department of Atomic Energy, Government of India, as per mining plan by the Atomic Mineral Directorate for Exploration and Research.

- (iv) Drawing of groundwater and construction related thereto shall be prohibited within 200 meters of HTL except for the use of local communities in areas inhabited by them and in the areas between 200 to 500 meters of the HTL, groundwater withdrawal may be permitted only through manual means from ordinary wells for drinking, horticulture, agriculture and fisheries, etc. where no other source of water is available and restrictions for such drawal may be imposed by the designated Authority by State Government or Union territory Administration in the areas affected by sea water intrusion, however, for horticulture and agriculture purpose, micro irrigation promoted by Government welfare schemes shall be permitted.

- (v) Development of airports in wastelands and non-arable lands in CRZ-III areas with adequate environmental safeguards.

5.4 CRZ-IV:

Activities shall be permitted and regulated in the CRZ IV areas as under:-

- (i) Traditional fishing and allied activities undertaken by local communities.
- (ii) Land reclamation, bunding, etc to be permitted only for activities such as.-
 - (a) foreshore facilities like ports, harbours, Jetties, wharves, quays, slipway, bridges, sea links and hover ports for coast guard ,etc;
 - (b) projects for defence, strategic and security purpose including coast guard;

- (c) measures for control of erosion;
 - (d) maintenance and clearing of waterways, channels and ports;
 - (e) measures to prevent sand bars, installation of tidal regulators, laying of storm water drains or for structure for prevention of salinity ingress and freshwater recharge.
- (iii) Activities related to waterfront or directly needing foreshore facilities, such as ports and harbours, jetties, quays, wharves, erosion control measures, breakwaters, pipelines, navigational safety facilities and the like.
 - (iv) Power by non-conventional energy sources and associated facilities such as offshore wind, wave energy, ocean thermal energy conversion, etc.
 - (v) Transfer of hazardous substances from ships to Ports.
 - (vi) Storage of non-hazardous cargo like edible oil, fertilizers and food grains in notified Ports.
 - (vii) Facilities for discharging treated effluents into the water course.
 - (viii) Projects classified as strategic and defence related projects including coast guard coastal security network.
 - (ix) Projects of department of Atomic Energy.
 - (x) Exploration and extraction of oil and natural gas and all associated activities and facilities thereto.
 - (xi) Exploration and mining of atomic minerals notified under Part-B of the First Schedule of the Mining and Minerals (Development and Regulation) Act, 1957 (67 of 1957), occurring as such or in association with other mineral(s) and of such associated mineral(s).
 - (xii) Foreshore requiring facilities for transport of raw materials, facilities for intake of cooling water and outfall for discharge of treated wastewater or cooling water from thermal power plants, and foreshore requiring facilities for transport of raw materials, facilities for intake of cooling water and outfall for discharge of treated wastewater or cooling water from thermal power plants, in conformity with the environmental standards notified by Ministry of Environment, Forest and Climate Change and relevant directions of the Central Pollution Control Board or State Pollution Control Board or Pollution Control Committee.
 - (xiii) Pipelines, conveying systems including transmission lines.
 - (xiv) Weather radar for monitoring of cyclone prediction, ocean observation platforms, movement and associated activities.
 - (xv) Construction of memorials or monuments and allied facilities by the concerned State Government in CRZ-IV (A) areas, in exceptional cases, with adequate environmental safeguards, subject to the following, namely: -
 - (a) the concerned State Government shall submit justification for locating the project in CRZ-IVA area along with details of alternate sites considered and weightage matrix on various parameters including environmental parameters, to State Coastal Zone Management Authority who will examine the project and make recommendation to the Central Government (Ministry of Environment, Forest and Climate Change) for grant of Terms of Reference (ToRs) for preparation of an environmental impact assessment report by the State Government;
 - (b) On grant of ToRs by the Central Government, the concerned State Government shall submit the draft Environmental Impact Assessment report (EIA) with Environmental Management Plan (EMP), draft Risk Assessment Report with Disaster Management Plan (DMP) including on-site and off-site emergency plan and evacuation plan during emergency, to the State Pollution Control Board for conduct of public hearing for the proposed project in accordance with the procedure laid down under the Environment Impact Assessment (EIA) notification number S.O. 1533(E), dated the 14th September, 2006;

- (c) The concerned State Government shall, after addressing the relevant issues raised by the public during the public hearing referred to in sub-item (b), submit the final EIA, EMP, Risk Assessment and DMP, to the State CZMA for their examination and recommendation to MoEF&CC;
- (d) The Central Government may, if it considers necessary so to do, dispense with the requirement of public hearing referred to in sub-clause (b), if it is satisfied that the project will not involve rehabilitation and resettlement of the public or the project site is located away from human habitation.

5.5 Requirement for Clearance from Department of Atomic Energy installations:

Prior to undertaking any developmental activity including construction of new structures, falling in the boundary limits specified by Atomic Energy Regulatory Board (AERB) guidelines, prior clearance shall be obtained from Department of Atomic Energy installations.

6. Coastal Zone Management Plan (CZMP)

- (i) All coastal States and Union territory administrations shall revise or update their respective coastal zone management plan (CZMP) framed under CRZ Notification, 2011 number S.O. 19(E), dated 6th January, 2011, as per provisions of this notification and submit to the Ministry of Environment, Forest and Climate Change for approval at the earliest and all the project activities attracting the provisions of this notification shall be required to be appraised as per the updated CZMP under this notification and until and unless the CZMPs is so revised or updated, provisions of this notification shall not apply and the CZMP as per provisions of CRZ Notification, 2011 shall continue to be followed for appraisal and CRZ clearance to such projects.
- (ii) The CZMP may be prepared or updated by the coastal State Government or Union territory by engaging reputed and experienced scientific institution(s) or the agencies including the National Centre for Sustainable Coastal Management (hereinafter referred to as the NCSCM) of Ministry of Environment, Forest and Climate Change and in consultation with the concerned stakeholders.
- (iii) The coastal States and Union territories shall prepare draft CZMP in 1:25,000 scale map identifying and classifying the CRZ areas within the respective territories in accordance with the guidelines given in **Annexure-IV** to this notification, which involve public consultation.
- All developmental activities listed in this notification shall be regulated by the State Government, Union territory administration, the local authority or the concerned Coastal Zone Management Authority within the framework of such approved CZMP, as the case may be, in accordance with provisions of this notification.
- (iv) The draft CZMP shall be submitted by the State Government or Union territory to the concerned Coastal Zone Management Authority for appraisal, including appropriate consultations, and recommendations in accordance with the procedure(s) laid down in the Environment (Protection) Act, 1986 (29 of 1986).
- (v) The Ministry of Environment, Forest and Climate Change shall thereafter consider and approve the respective CZMP of concerned State Governments or Union territory administrations.
- (vi) The CZMP shall not normally be revised before a period of five years after which, the concerned State Government or the Union territory may consider undertaking a revision.

7. CRZ clearance for permissible and regulated activities- Delegation:

- (i) All permitted or regulated project activities attracting the provisions of this notification shall be required to obtain CRZ clearance prior to their commencement.
- (ii) All development activities or projects in CRZ-I and CRZ-IV areas, which are regulated or permissible as per this notification, shall be dealt with by Ministry of Environment, Forest and Climate Change for CRZ clearance, based on the recommendation of the concerned Coastal Zone Management Authority.

- (iii) For all other permissible and regulated activities as per this notification, which fall purely in CRZ-II and CRZ-III areas, the CRZ clearance shall be considered by the concerned Coastal Zone Management Authority and such projects in CRZ -II and III, which also happen to be traversing through CRZ-I or CRZ-IV areas or both, CRZ clearance shall, however be considered only by the Ministry of Environment, Forest and Climate Change, based on recommendations of the concerned Coastal Zone Management Authority.
- (iv) Projects or activities which attract the provisions of this notification as also the provisions of EIA notification, 2006 number S.O. 1533(E), dated the 14th September, 2006, shall be dealt with for a composite Environmental and CRZ clearance under EIA Notification, 2006 by the concerned approving Authority, based on recommendations of the concerned Coastal Zone Management Authority, as per delegations i.e., State Environmental Impact Assessment Authority (hereinafter referred to as the SEIAA) or the Ministry of Environment, Forest and Climate Change for category 'B' and category 'A' projects respectively.
- (v) In case of building or construction projects with built-up area less than the threshold limit stipulated for attracting the provisions of the EIA Notification, 2006 these shall be approved by the concerned local State or Union territory Planning Authorities in accordance with this notification, after obtaining recommendations of the concerned Coastal Zone Management Authority.
- (vi) Only for self-dwelling units up to a total built up area of 300 square meters, approval shall be accorded by the concerned local Authority, without the requirement of recommendations of concerned Coastal Zone Management Authority and such authorities shall, however, examine the proposal from the perspective of the Coastal Regulation Zone notification before according approval.

8. Procedure for CRZ clearance for permissible and regulated activities:

- (i) The project proponents shall apply with the following documents to the concerned State or the Union territory Coastal Zone Management Authority for seeking prior clearance under this notification:-
 - (a) Project summary details as per Annexure-V to this notification.
 - (b) Rapid Environment Impact Assessment (EIA) Report including marine and terrestrial component, as applicable, except for building construction projects or housing schemes.
 - (c) Comprehensive EIA with cumulative studies for projects, (except for building construction projects or housing schemes with built-up area less than the threshold limit stipulated for attracting the provisions of the EIA Notification, 2006 number S.O 1533(E), dated 14th September, 2006) if located in low and medium eroding stretches, as per the CZMP to this notification.
 - (d) Risk Assessment Report and Disaster Management Plan, except for building construction projects or housing schemes with built-up area less than the threshold limit stipulated for attracting the provisions of the EIA Notification, 2006 number S.O 1533(E), dated 14th September, 2006).
 - (e) CRZ map in 1:4000 scale, drawn up by any of the agencies identified by the Ministry of Environment, Forest and Climate Change vide its Office Order number J-17011/8/92-IA-III, dated the 14th March, 2014 using the demarcation of the HTL or LTL, as carried out by NCSCM.
 - (f) Project layout superimposed on the CRZ map duly indicating the project boundaries and the CRZ category of the project location as per the approved Coastal Zone Management Plan under this notification.
 - (g) The CRZ map normally covering 7 kilometre radius around the project site also indicating the CRZ-I, II, III and IV areas including other notified ecologically sensitive areas.
 - (h) "Consent to establish" or No Objection Certificate from the concerned State Pollution Control Board or Union territory Pollution Control Committee for the projects involving treated discharge of industrial effluents and sewage, and in case prior consent of

Pollution Control Board or Pollution Control Committee is not obtained, the same shall be ensured by the proponent before the start of the construction activity of the project, following the clearance under this notification.

- (ii) The concerned Coastal Zone Management Authority shall examine the documents in clause (i) above, in accordance with the approved Coastal Zone Management Plan and in compliance with this notification and make recommendations within a period of sixty days from date of receipt of complete application as under: -
- (a) For the projects or activities also attracting the EIA Notification, 2006 number S.O. 1533(E), dated 14th September, 2006, the Coastal Zone Management Authority shall forward its recommendations to Ministry of Environment, Forest and Climate Change or SEIAA for category 'A' and category 'B' projects respectively, to enable a composite clearance under the EIA Notification, 2006 number S.O. 1533(E), dated 14th September, 2006, however, even for such Category 'B' projects located in CRZ-I or CRZ-IV areas, final recommendation for CRZ clearance shall be made only by the Ministry of Environment, Forest and Climate Change to the concerned SEIAA to enable it to accord a composite Environmental Clearance and CRZ clearance to the proposal.
 - (b) Coastal Zone Management Authority shall forward its recommendations to the Ministry of Environment, Forest and Climate Change for the projects or activities not covered in the EIA notification, 2006, but attracting this notification and located in CRZ-I or CRZ-IV areas.
 - (c) Projects or activities not covered in the aforesaid EIA Notification, 2006, but attracting this notification and located in CRZ-II or CRZ-III areas shall be considered for clearance by the concerned Coastal Zone Management Authority within sixty days of the receipt of the complete proposal from the proponent.
 - (d) In case of construction projects attracting this notification but with built-up area less than the threshold limit stipulated for attracting the provisions of the aforesaid EIA Notification 2006, Coastal Zone Management Authority shall forward their recommendations to the concerned State or Union territory planning authorities, to facilitate granting approval by such authorities.
- (iii) The Ministry of Environment, Forest and Climate Change shall consider complete project proposals for clearance under this notification, based on the recommendations of the Coastal Zone Management Authority, within a period of sixty days.
- (iv) In case the Coastal Zone Management Authorities are not in operation due to their reconstitution or any other reasons, then it shall be responsibility of the Department of Environment in the State Government or Union territory Administration, who are the custodian of the CZMP of respective States or Union territories, to provide comments and recommend the proposals in terms of the provisions of the said notification.
- (v) The clearance accorded to the projects under this notification shall be valid for a period of seven years, provided that the construction activities are completed and the operations commence within seven years from the date of issue of such clearance.
- The validity may be further extended for a maximum period of three years, provided an application is made to the concerned authority by the applicant within the validity period, along with recommendation for extension of validity of the clearance by the concerned State or Union territory Coastal Zone Management Authority.
- (vi) Post clearance monitoring:
- (a) It shall be mandatory for the project proponent to submit half-yearly compliance reports in respect of the stipulated terms and conditions of the environmental clearance in hard and soft copies to the regulatory authority(s) concerned, on the 1st June and 31st December of each calendar year and all such compliance reports submitted by the project proponent shall be published in public domain and its copies shall be given to any person on application to the concerned Coastal Zone Management Authority.

- (b) The compliance report shall also be displayed on the website of the concerned regulatory authority.
- (vii) To maintain transparency in the working of the Coastal Zone Management Authority, it shall be the responsibility of the Coastal Zone Management Authority to create a dedicated website and post the agenda, minutes, decisions taken, clearance letters, violations, action taken on the violations and court matters including the Orders of the Hon'ble Court as also the approved CZMP of the respective State Government or Union territory.

9. Enforcement of this notification:

- (i) For the purposes of implementation and enforcement of the provisions of this notification and compliance with conditions stipulated thereunder, the powers either original or delegated are available under Environment (Protection) Act, 1986 (29 of 1986) with the Ministry of Environment, Forest and Climate Change, State Government or the Union territory Administration, National Coastal Zone Management Authority and the State or Union territory Coastal Zone Management Authority;
- (ii) The composition, tenure and mandate of National Coastal Zone Management Authority and State Government or the Union territory Coastal Zone Management Authority have already been notified by the Ministry of Environment, Forest and Climate Change in terms of Orders of Hon'ble Supreme Court in Writ Petition 664 of 1993;
- (iii) The State Government or the Union territory Coastal Zone Management Authority shall primarily be responsible for enforcing and monitoring of this notification and to assist in this task, the State Government and the Union territory shall constitute district level Committees under the Chairmanship of the District Magistrate concerned comprising at least three representatives of local traditional coastal communities including from fishermen, and the State Government may consider the enforcement of this notification to the level of respective District Magistrates.
- (iv) The dwelling units of the traditional coastal communities including fishermen, tribals as were permissible under the provisions of the Coastal Regulation Zone notification, 2011 number S.O. 19(E), dated the 6th January, 2011, but which have not obtained formal approval from concerned authorities under the said Notification shall be considered by the respective Coastal Zone Management Authority and the dwelling units shall be regularised subject to the following condition, namely: -
- (a) these are not used for any commercial activity;
- (b) these are not sold or transferred to non-traditional coastal community.

10. Areas requiring special consideration:

10.1 Critically Vulnerable Coastal Areas (CVCAs):

- (i) For all the CVCAs mentioned in sub-paragraph 3.1, Integrated Management Plans (IMPs) shall be prepared, which shall, inter alia, keep in view the conservation and management of mangroves, needs of local communities, such as dispensaries, schools, public rain shelter, community toilets, bridges, roads, jetties, water supply, drainage, sewerage and the impact of sea level rise and other natural disasters and the IMPs will be prepared in line with the guidelines for preparation of Coastal Zone Management Plan.
- (ii) Till such time the IMPs are approved and notified, construction of dispensaries, schools, public rain/cyclone shelters, community toilets, bridges, roads, jetties, water supply, drainage, sewerage which are required for traditional inhabitants shall be permitted on a case to case basis, by the Coastal Zone Management Authority with due regards to the views of coastal communities including fisher folk.

10.2 CRZ for inland backwater islands and islands along mainland coast:

- (i) All the inland islands in the coastal backwaters and islands along the mainland coast shall also be covered under this notification.

- (ii) In view of the unique coastal systems of backwater islands and islands along the mainland coast, along with space limitations in such coastal stretches, CRZ of 20 meters from the HTL on the landward side shall uniformly apply to such islands and activities shall be regulated as under:-
- (a) existing dwelling units of local communities may be repaired or reconstructed within 20 meters from the HTL of these islands, however, no new construction shall be permitted in this zone.
- (b) foreshore facilities, such as fishing jetty, fish drying yards, net mending yard, fishing processing by traditional methods, boat building yards, ice plant, boat repairs and the like, may be taken up in CRZ limits subject to due environmental safeguards.
- (iii) Integrated Island Management Plans (IIMPs), as applicable to smaller islands in Lakshadweep and Andaman & Nicobar, as per Island Protection Zone Notification, 2011 number S.O. 20(E), dated the 6th January, 2011, shall be formulated by respective States or Union territory for all such islands and submitted to Ministry of Environment, Forest and Climate Change and till the IIMPs are framed, provisions of this notification shall not apply and the CZMP as per provisions of CRZ Notification 2011 number S.O. 19(E), dated the 6th January, 2011, shall continue to apply.

10.3 CRZ areas falling within municipal limits of Greater Mumbai:

- (i) In order to protect and preserve the 'green lung' of the Greater Mumbai area, all open spaces, parks, gardens, playgrounds indicated in development plans within CRZ-II shall be categorised as No Development Zone and a Floor Space Index up to 15% shall be allowed only for construction of civic amenities, stadium and gymnasium meant for recreational or sports related activities and the residential or commercial use of such open spaces shall not be permissible.
- (ii) Construction of sewage treatment plants in CRZ-I area for the purpose of treating the sewage from the municipal area shall be taken only by the municipal authorities in exceptional circumstances, where no alternate site is available to set up such facilities, subject to recommendations of the Coastal Zone Management Authority and approval by the Central Government and in case the construction of such plant is inevitable in a mangrove area, a minimum three times the mangrove area affected or destroyed or cut during the construction process shall be taken up for compensatory plantation of mangroves.

[F. No. 19-112/2013-IA-III]

RITESH KUMAR SINGH, Jt. Secy.

Annexure-I

CONSERVATION, PROTECTION AND MANAGEMENT FRAMEWORK FOR ECOLOGICALLY SENSITIVE AREAS

The coastal and marine Ecologically Sensitive Areas (ESAs) and the geo-morphological features play a vital role in maintaining the functions of the coast. Mangroves, beaches, coral reefs, etc., aid in controlling coastal erosion, shoreline change, saltwater intrusion and also serve as natural defence against coastal hazards such as storm surges, cyclones and tsunamis. The ESAs maintain the biological integrity of the coast by providing direct and indirect ecosystem services to the coastal livelihood. In addition, several invaluable archaeological and heritage sites are also located along the coast. Hence conservation and protection of the above areas, features and sites become necessary.

1. General measures

- (i) All ESAs shall be identified and boundary delineated by NCSCM using satellite data.
- (ii) The State Governments or Union territory Administrations through the authorised agencies shall prepare CZMP as per the guidelines contained in this notification highlighting the conservation and protection of the ESAs.
- (iii) Those activities permissible under this notification shall be included in the CZMP.

Specific conditions shall be adopted for the conservation, protection and management of each of the ESAs as under: -

1.1 Mangroves:

- (i) Mangroves declared as forest under the Forest (Conservation) Act, 1980 (69 of 1980).

Notwithstanding anything contained in this notification, such mangroves declared by the concerned State Governments or Union territory Administrations or Central Government as forest land under the Forest (Conservation) Act, 1980 (69 of 1980) shall attract the provisions of the said Act.

- (ii) Mangroves not declared under Forest (Conservation) Act, 1980:

(a) Mangroves in Government land shall be protected based on a detailed plan to be prepared by the concerned State Governments or Union territory administrations, and in case the mangrove area is more than 1000 square meters, a buffer of 50 metre along the periphery of mangrove area shall be provided. This buffer zone of 50 metre may be utilised for public facilities for developing parks, research facilities related to mangrove biodiversity, facilities for conservation and the like.

(b) Mangroves in private land will not require a buffer zone.

1.2 Corals and coral reefs and associated biodiversity:

- (i) Destruction of coral and coral reefs and the surroundings is a prohibited activity.
- (ii) All coral and coral reefs shall be protected except for those small quantities required for research purposes.
- (iii) Coral and coral reefs transplantation activities shall be through recognised research institutions wherever required for regeneration after obtaining necessary approvals under Wildlife (Protection) Act 1972 (53 of 1972).
- (iv) The dead or destroyed or both coral areas shall be taken up for rejuvenation and rehabilitation. The conservation and protection of corals and coral reefs shall be taken up as follows:-
- (a) active and live coral and coral reefs identified and delineated shall be declared and notified as ESA under Environment (Protection) Act 1986 (29 of 1986);
- (b) it shall be ensured that no activities that are detrimental to the health of corals, coral reefs and its associated biodiversity, such as mining, effluent and sewage discharge, dredging, ballast water discharge, ship washings, fishing other than traditional non-destructive fisheries, construction activities and the like are taken up in and around the coral areas.

1.3 **The National Parks, marine parks, Sanctuaries, reserve forests, wildlife habitats and other protected areas declared under the provisions of Wild Life (Protection) Act, 1972 (53 of 1972), the Forest (Conservation) Act, 1980 (69 of 1980) or Environment (Protection) Act 1986 (29 of 1986); including Biosphere Reserves shall be conserved and protected as follows:-**

- (i) Conservation and protection of the above mentioned areas shall be as per the provisions of the respective Acts, notifications or guidelines as the case may be.
- (ii) Efforts shall be made to increase the forest area in the coastal region in order to prevent loss of life and property from increased storms, tides and floods.
- (iii) The concerned State Governments or Union territory administrations shall provide for adequate funds for such measures to undertake shelter belt plantation or bio-shields with planting material suitable to the location.

1.4. Salt marshes:

The conservation and protection of salt marshes shall be as follows:-

Specific conditions shall be adopted for the conservation, protection and management of each of the ESAs as under: -

1.1 Mangroves:

- (i) Mangroves declared as forest under the Forest (Conservation) Act, 1980 (69 of 1980).

Notwithstanding anything contained in this notification, such mangroves declared by the concerned State Governments or Union territory Administrations or Central Government as forest land under the Forest (Conservation) Act, 1980 (69 of 1980) shall attract the provisions of the said Act.

- (ii) Mangroves not declared under Forest (Conservation) Act, 1980:

(a) Mangroves in Government land shall be protected based on a detailed plan to be prepared by the concerned State Governments or Union territory administrations, and in case the mangrove area is more than 1000 square meters, a buffer of 50 metre along the periphery of mangrove area shall be provided. This buffer zone of 50 metre may be utilised for public facilities for developing parks, research facilities related to mangrove biodiversity, facilities for conservation and the like.

(b) Mangroves in private land will not require a buffer zone.

1.2 Corals and coral reefs and associated biodiversity:

- (i) Destruction of coral and coral reefs and the surroundings is a prohibited activity.
- (ii) All coral and coral reefs shall be protected except for those small quantities required for research purposes.
- (iii) Coral and coral reefs transplantation activities shall be through recognised research institutions wherever required for regeneration after obtaining necessary approvals under Wildlife (Protection) Act 1972 (53 of 1972).
- (iv) The dead or destroyed or both coral areas shall be taken up for rejuvenation and rehabilitation. The conservation and protection of corals and coral reefs shall be taken up as follows:-
- (a) active and live coral and coral reefs identified and delineated shall be declared and notified as ESA under Environment (Protection) Act 1986 (29 of 1986);
- (b) it shall be ensured that no activities that are detrimental to the health of corals, coral reefs and its associated biodiversity, such as mining, effluent and sewage discharge, dredging, ballast water discharge, ship washings, fishing other than traditional non-destructive fisheries, construction activities and the like are taken up in and around the coral areas.

1.3 The National Parks, marine parks, Sanctuaries, reserve forests, wildlife habitats and other protected areas declared under the provisions of Wild Life (Protection) Act, 1972 (53 of 1972), the Forest (Conservation) Act 1980 (69 of 1980) or Environment (Protection) Act 1986 (29 of 1986); including Biosphere Reserves shall be conserved and protected as follows:-

- (i) Conservation and protection of the above mentioned areas shall be as per the provisions of the respective Acts, notifications or guidelines as the case may be.
- (ii) Efforts shall be made to increase the forest area in the coastal region in order to prevent loss of life and property from increased storms, tides and floods.
- (iii) The concerned State Governments or Union territory administrations shall provide for adequate funds for such measures to undertake shelter belt plantation or bio-shields with planting material suitable to the location.

1.4. Salt marshes:

The conservation and protection of salt marshes shall be as follows:-

- (i) The salt marsh areas shall be conserved and protected and efforts shall be made to promote the endemic biodiversity in the salt marshes.
- (ii) Only those activities required for overhead conveying or transmission of cables and underground laying of transmission line cables and so on, shall be permissible.
- (iii) Traditional fishing shall be permissible in salt marshes.
- (iv) Temporary tourism facilities around the salt marsh areas may be considered subject to adhering to norms laid down in the guidelines.
- (v) Certain salt marshes which have less biodiversity, identified by NCSCM and demarcated in Coastal Zone Management Plan can be considered for salt pan activities.

1.5 Turtle nesting grounds shall be protected and conserved as follows:-

- (i) Turtle nesting grounds identified by the concerned State Governments or Union territory administrations shall be protected as per Wildlife (Protection) Act of 1972.
- (ii) No activities shall be permitted in and around the turtle nesting ground including those causing light and sound pollution except for those required for conservation and protection of these sites.
- (iii) Strict management plans for protecting the turtle nesting grounds shall be undertaken and implemented by the concerned State or Union territory Authorities.

1.6 Horse shoe crabs habitats shall be protected and conserved as follows:-

- (i) The habitat identified shall be taken up for conservation and protection.
- (ii) No activities shall be taken up in and around these habitats which affect the horse shoe crab ecosystem.

1.7 Sea grass beds shall be protected and conserved as follows:-

- (i) Identified sea grass beds shall be conserved and protected.
- (ii) No developmental activities that have adverse effect on the sea grass bed shall be undertaken.
- (iii) Efforts shall be made to propagate sea grass beds along the coastal waters where ever possible by States or Union territories as it acts as a carbon sink.

1.8 Nesting grounds of birds shall be protected and conserved as follows:-

- (i) The nesting ground of birds including their local migratory route shall be protected. No developmental activities which have adverse impact on the nesting grounds and the migratory routes shall be undertaken including construction of wind mills, transmission lines and the like in the locality.
- (ii) Efforts shall be made to increase the forest cover and mangrove cover including enriching the biodiversity of salt marsh and other coastal water bodies so as to provide for suitable habitat for the avifauna.

1.9 Geo-morphologically Important Zones shall be protected and managed as follows:

- (i) **Sand dunes** identified shall be conserved and protected as follows:
 - (a) sand dunes identified shall be notified under Environment (Protection) Act 1986;
 - (b) no developmental activities shall be permissible except for providing eco-friendly temporary tourism facilities on stilts such as walkways, tents and the like;
 - (c) mining of sand from sand dunes shall be prohibited activity except for the removal of atomic minerals with proper replenishment using the tailings or other suitable sand;
 - (d) no activities on the sand dunes shall be taken up that would lead to erosion/destruction of sand dunes;
 - (e) afforestation, if any, on the sand dunes shall be done only with native flora;

(f) the States or Union territory shall prepare management plans for the demarcated sand dunes.

(iii) **Sandy beaches:**

(a) Mining of beach sand is prohibited except for manual mining of atomic minerals with proper replenishment using the tailings or other suitable sand.

(b) When the permissible developmental activities are taken up on the beaches if loss of beach in the neighbourhood is predicted, necessary beach nourishment to compensate for the losses shall be undertaken by the project authorities and its long term maintenance shall be ensured by them.

(c) The States or Union Territory shall prepare management plans for the demarcated beaches.

(iv) **Biologically active mudflats:**

(a) Biologically active mudflats shall be identified by NCSCM in association with State Governments or Union territory administrations.

(b) The States or Union territories shall prepare management plans for such demarcated biologically active mudflats.

1.10 Areas or structures of archaeological importance and heritage value sites:

(i) State Archaeological agencies shall be responsible for conservation and protection of all archaeological structures and heritage sites identified by the Archaeological Survey of India, as per the provisions of the respective Acts, notifications or guidelines.

(ii) No activities that are detrimental to the identified areas or structures of archaeological and heritage value shall be permitted.

(iii) It shall be ensured that these structures or areas are preserved and activities undertaken without changing the façade/plinth of such structures. Such structures could be considered for use in accordance with the relevant norms after undertaking careful designing of the interiors without changing the exterior architectural design of the structure.

Annexure-II

LIST OF PETROLEUM AND CHEMICAL PRODUCTS PERMITTED FOR STORAGE IN CRZ, EXCEPT CRZ-I A

- (i) Crude oil;
- (ii) Liquefied Petroleum Gas;
- (iii) Motor spirit;
- (iv) Kerosene;
- (v) Aviation fuel;
- (vi) High speed diesel;
- (vii) Lubricating oil;
- (viii) Butane;
- (ix) Propane;
- (x) Compressed Natural Gas;
- (xi) Naphtha;
- (xii) Furnace oil;
- (xiii) Low Sulphur Heavy Stock;

- (xiv) Liquefied Natural Gas;
- (xv) Fertilizers and raw materials for manufacture of fertilizers;
- (xvi) Acetic acid;
- (xvii) Mono ethylene glycol;
- (xviii) Paraxylene;
- (xix) Ethane;
- (xx) Butadine;
- (xxi) Methanol;
- (xxii) Caustic;
- (xxiii) Bitumen.

Annexure-III**GUIDELINES FOR DEVELOPMENT OF BEACH RESORTS, HOTELS AND TOURISM DEVELOPMENT PROJECTS IN THE DESIGNATED CRZ AREAS****1. CRZ-II**

Construction of beach resorts or hotels in designated areas of CRZ-II for occupation of tourist or visitors shall be subject to the following conditions, namely: -

- (i) construction shall be permitted only to the landward side of an existing road or existing authorized fixed structures;
- (ii) live fencing and barbed wire fencing with vegetative cover may be allowed around private properties subject to the condition that such fencing shall in no way hamper public access to the beach;
- (iii) no flattening of sand dunes shall be carried out;
- (iv) no permanent structures for sports facilities shall be permitted except construction of goal posts, net posts and lamp posts;
- (v) construction of basement may be allowed subject to the condition that no objection certification is obtained from the State Ground Water Authority to the effect that such construction will not adversely affect the flow of groundwater in that area;
- (vi) the State Ground Water Authority shall take into consideration the guidelines issued by the Central Government before granting such no objection certificate;
- (vii) the quality of treated effluents, solid wastes, emissions and noise levels and the like, from the project area must conform to the standards laid down by the competent authorities including the Central or State Pollution Control Board and under the Environment (Protection) Act, 1986 (29 of 1986);
- (viii) necessary arrangements for the treatment of the effluents and solid wastes must be made and it must be ensured that the untreated effluents and solid wastes are not discharged into the water or on the beach; and no effluent or solid waste shall be discharged on the beach;
- (ix) if the project involves diversion of forest land for non-forest purposes, clearance as required under the Forest (Conservation) Act, 1980 (69 of 1980) shall be obtained and the requirements of other Central and State laws as applicable to the project shall be met with and approval of the State or Union territory Tourism Department shall be obtained.

2. CRZ-III

Construction of beach resorts and hotels in designated areas of CRZ- III for occupation of tourists or visitors shall be subject to the following conditions, namely: -

- (i) live fencing and barbed wire fencing with vegetative cover may be allowed around private properties subject to the condition that such fencing shall in no way hamper public access to the beach;
- (ii) no flattening of sand dunes shall be carried out;
- (iii) no permanent structures for sports facilities shall be permitted except construction of goal posts, net posts and lamp posts;
- (iv) construction of basement may be allowed subject to the condition that no objection certification is obtained from the State Ground Water Authority to the effect that such construction will not adversely affect the flow of groundwater in that area;
- (v) the State Ground Water Authority shall take into consideration the guidelines issued by the Central Government before granting such no objection certificate;
- (vi) though no construction is allowed in the no development zone for the purposes of calculation of Floor Space Index, the area of entire plot including the portion which falls within the no development zone shall be taken into account;
- (vii) the total covered area on all floors shall not exceed 33 per cent of the plot size i.e., the Floor Space Index shall not exceed 0.33 and the open area shall be suitably landscaped with appropriate vegetative cover;
- (viii) the construction shall be consistent with the surrounding landscape and local architectural style;
- (ix) the overall height of construction up to the highest ridge of the roof, shall not exceed 9 metres and the construction shall not be more than two floors (ground floor plus one upper floor);
- (x) groundwater shall not be tapped within 200 metre of the High Tide Line; and within the 200 to 500 metre zone it can be tapped only with the concurrence of the Central or State Ground Water Board;
- (xi) extraction of sand, leveling or digging of sandy stretches, except for structural foundation of building or swimming pool, shall not be permitted within 500 metres of the High Tide Line;
- (xii) the quality of treated effluents, solid wastes, emissions and noise levels and the like, from the project area must conform to the standards laid down by the competent authorities including the Central or State Pollution Control Board and under the Environment (Protection) Act, 1986 (29 of 1986);
- (xiii) necessary arrangements for the treatment of the effluents and solid wastes must be made and it must be ensured that the untreated effluents and solid wastes are not discharged into the water or on the beach; and no effluent or solid waste shall be discharged on the beach;
- (xiv) to allow public access to the beach, at least a gap of 20 metres width shall be provided between any two hotels or beach resorts; and in no case shall gaps be less than 500 metres apart; and
- (xv) If the project involves diversion of forestland for non-forest purposes, clearance as required under the Forest (Conservation) Act, 1980 (69 of 1980) shall be obtained and the requirements of other Central and State laws as applicable to the project shall be met with; and approval of the State or Union territory Tourism Department shall be obtained.

Note: Construction of beach resorts or hotels shall not be permitted in Ecologically sensitive areas (such as marine parks, mangroves, coral reefs, breeding and spawning grounds of fish, wildlife habitats and such other area as may be notified by the Central Government or State Government or Union territory administrations).

ANNEXURE -IV

GUIDELINES FOR PREPARATION OF COASTAL ZONE MANAGEMENT PLANS**1. Demarcation of High Tide Line and Low Tide Line:**

Demarcation of High Tide Line (HTL) and Low Tide Line (LTL) as carried out by NCSCM for the entire coastline of the country, has been made available to the Coastal States or Union territories and only such demarcation of HTL and LTL shall be applicable for all purposes of this notification.

2. Hazard Line:

A 'Hazard line' has been demarcated by the Survey of India (SOI) taking into account the extent of the flooding on the land area due to water level fluctuations, sea level rise and shoreline changes (erosion or accretion) occurring over a period of time. The hazard line mapped by SOI has been shared with the coastal States or Union territories through NCSCM. The hazard line shall be used as a tool for disaster management plan for the coastal environment, including planning of adaptive and mitigation measures. With a view to reduce the vulnerability of the coastal communities and ensuring sustainable livelihood, while drawing the CZMP, the land use planning for the area between the Hazard line and HTL shall take into account such impacts of climate change and shoreline changes.

3. Preparation of CZM Maps:

(i) Base Maps of 1:25,000 scale shall be acquired from the Survey of India (SOI) and wherever 1: 25,000 maps are not available, 1: 50,000 maps shall be enlarged to 1: 25,000 for the purpose of base map preparation and these maps will be of the standard specification given below:-

Unit : 7.5 minutes X 7.5 minutes

Numbering : Survey of India Sheet Numbering System

Horizontal Datum : Everest or WGS 84

Vertical Datum : Mean Sea Level (MSL)

Topography : Topography in the SOI maps will be updated using latest satellite imageries or aerial photographs

(ii) Coastal Zone Management (CZM) Maps of scale 1:25,000 shall be got prepared by any of the agencies identified by the Ministry of Environment, Forest and Climate Change vide its Office Order number J-17011/8/92-IA-III dated the 14th March, 2014 using the demarcation of the High Tide Line or LTL, as carried out by NCSCM.

(iii) Various regulatory lines viz. at a distance of 20 metres, 50 metres, 200 metres and 500 metres from HTL respectively, as applicable in various CRZ categories, and the Hazard line shall be demarcated and transferred to the CZM maps.

(iv) HTL, LTL and CRZ boundaries, as applicable, shall also be demarcated in the CZM maps along the banks of tidal influenced inland water bodies.

(v) Classification of different coastal zones shall be done as per the CRZ notification and Standard national or international colour codes shall be used.

4. Local level CZM Maps:

(i) Local level CZM Maps are for the use of local bodies and other agencies to facilitate implementation of the Coastal Zone Management Plans.

(ii) Cadastral (village) maps in 1:3960 or the nearest scale, as available with revenue authorities shall be used as the base maps.

(iii) HTL, LTL, other CRZ regulatory lines and the Hazard line shall be demarcated in the cadastral maps and classifications shall be transferred into local level CZM maps.

5. Classification of CRZ areas:

- (i) The CZM Maps shall clearly demarcate the land use plan of the area and map out the Ecologically Sensitive Areas (ESAs) or the CRZ-IA areas as per mapping made available by NCSCM to coastal State or Union territories. All such ESAs shall be appropriately demarcated with colour codes.
- (ii) Buffer zone along mangrove areas of more than 1000 square metres shall be stipulated with a different colour distinguishing from the mangrove area. The buffer zone shall also be classified as CRZ-I area.
- (iii) In the CRZ areas, the fishing villages, common properties of the fishermen communities, fishing jetties, ice plants, fish drying platforms or areas infrastructure facilities of fishing and local communities such as dispensaries, roads, schools, and the like, shall be indicated on the cadastral scale maps. States and Union territories shall prepare detailed plans for long term housing needs of coastal fisher communities in view of expansion and other needs, provisions of basic services including sanitation, safety, and disaster preparedness.
- (iv) The water areas of CRZ-IV shall be demarcated and clearly demarcated if the water body is sea, lagoon, backwater, creek, bay, and estuary and for such classification of the water bodies the terminology used by Naval Hydrographic Office shall be relied upon.
- (v) The fishing Zones in the water bodies and the fish breeding areas shall be clearly marked.
- (vi) In CVCAs, the land use maps shall be superimposed on the Coastal Zone Management Plan clearly demarcating the CRZ-I, II, III, IV.
- (vii) The existing authorised developments on the seaward side shall be clearly demarcated.
- (viii) The features like cyclone shelters, rain shelters, helipads and other infrastructure including road network may be clearly indicated on the CZM Maps for the purpose of rescue and relief operations during cyclones, storms, tsunami and the like.
- (ix) Construction of buildings or other activities shall be permitted under the CZMP provided adequate arrangements are made for proper management and disposal of solid and liquid wastes in accordance with the environmental standards, rules and statutes, and under no circumstances, untreated effluents shall be disposed off in the coastal waters.

6. Public consultations on CZMP:

- (i) The draft CZMP prepared shall be given wide publicity and suggestions and objections received in accordance with the Environment (Protection) Act, 1986. Public hearing on the draft CZMP shall be held at district level by the concerned CZMA.
- (ii) Based on the suggestions and objections received the CZMPs shall be revised and approval of Ministry of Environment, Forest and Climate Change shall be obtained.
- (iii) The approved CZMP shall be put-up on the website of Ministry of Environment, Forest and Climate Change, concerned website of the State or Union Territory Coastal Zone Management Authority and hard copy made available in the Panchayat Office and District Collector Office.

7. Revision of Coastal Zone Management Plans:

- (i) Whenever there is a doubt, the concerned State or Union territory Coastal Zone Management Authority shall refer the matter to the National Centre for Sustainable Coastal Management who shall verify the CZMP based on latest satellite imagery and ground truthing.
- (ii) If required, the rectified map shall be submitted to Ministry of Environment, Forest and Climate Change for consideration.

ANNEXURE-V**PROJECT INFORMATION DETAILS****1. PROJECT DETAILS .**

- A. Project Name
- B. Survey No./ Village/ Co-ordinates
- C. District
- D. State
- E. Whether the proposal is for (Select relevant field)
 - (i) Fresh Clearance under CRZ
 - (ii) Amendment to an already issued CRZ clearance
 - (iii) Extension of validity of an already issued CRZ clearance
- F. Name of the Applicant
- G. Address of the Applicant
- H. Contact details (Telephone nos. and e-mail address)
- I. Cost of the project (Rs in crores)

2. BENEFITS OF THE PROJECT

- A. Details of Project Benefits
- B. Employment Likely to be Generated (Yes/No)
 - If Yes
 - (i) Total Manpower Requirement
 - (ii) Permanent Employment (Numbers)
 - (iii) Temporary Employment (Numbers)
 - (iv) Temporary Employment- During Construction (Numbers)
 - (v) Temporary Employment- During Operation (Numbers)

3. DESCRIPTION OF THE PROJECT UNDER CONSIDERATION (Select the Category of the project):

- A. **Resort / Buildings / civic amenities**
 - (i) Total area/Built-up area (in sqm.)
 - (ii) Height of structure
 - (iii) FSI ratio
 - (iv) Name of concerned town planning authority/ Panchayat etc.
 - (v) Details of provision of car parking area
- B. **Coastal Roads / Roads on Stilt**
 - (i) Area of land reclamation
 - (ii) Estimated quantity of muck/earth for reclamation
 - (iii) Traffic carrying capacity
 - (iv) Dimensions of road
- C. **Pipelines from thermal power blow down**
 - (i) Length of pipeline
 - (ii) Length traversing CRZ area

- (iii) Depth of excavation
- (iv) Width of excavation
- (v) Length of pipeline from seashore to deep sea
- (vi) Depth of outfall point from surface of sea water
- (vii) Temperature of effluent above ambient at disposal point

D. Marine Disposal of Treated Effluent through pipelines

- (i) Location of intake/ outfall
- (ii) Depth of outfall point
- (iii) Length of pipeline
- (iv) Length traversing CRZ area
- (v) Depth of excavation
- (vi) Width of excavation
- (vii) Length of pipeline from shore to deep sea/creek
- (viii) Depth of outfall point from surface of water
- (ix) Depth of water at disposal point
- (x) BOD, COD, TSS, oil and grease, heavy metals in the effluent

E. Facility for storage of goods/chemicals

- (i) Name of chemical
- (ii) End use of the chemical
- (iii) No. of tanks for storage
- (iv) Capacity of tanks

F. Offshore structures

- (i) Exploration or development
- (ii) Depth of sea bed
- (iii) No. of rigs
- (iv) No. of platform
- (v) Details of group gathering stations

G. Desalination Plant

- (i) Capacity of desalination
- (ii) Total brine generation
- (iii) Temperature of effluent above ambient at disposal point
- (iv) Ambient salinity
- (v) Disposal point

H. Mining of atomic minerals

- (i) Capacity of mining
- (ii) Type of mineral to be extracted
- (iii) End use of the mineral
- (iv) Government order for mining lease/exploration and approved mining plan details
- (v) Extent of mining lease area

I. Sewage Treatment Plants

- (i) Capacity
- (ii) Total area of construction
- (iii) Compliance of effluent parameters as laid down by cpcb/spcb/other authorised agency
- (iv) Whether discharge is in sea water/creek?
 - If yes
 - Distance of marine outfall point from shore/from the tidal river bank
 - Depth of outfall point from sea water/river water surface
 - Depth of seabed/riverbed at outfall point

J. Lighthouse

- (i) Total ground area of foundation/platform
- (ii) Height of the structure

K. Wind Mills

- (i) Capacity (MW)
- (ii) Height of the windmill
- (iii) Diameter of the windmill
- (iv) Length of blade
- (v) Speed of rotation
- (vi) Transmission lines (overhead or underground)

L. Others

- (i) Please specify with salient features
- (ii) Upload relevant Documents (upload PDF only)

4. PROJECT LOCATION AS PER CRZ CLASSIFICATION (If project site falls in different/multiple CRZ categories the same may also be elaborated)

5. CLAUSE OF CRZ NOTIFICATION UNDER WHICH PROJECT IS A PERMISSIBLE /REGULATED ACTIVITY

6. MANDATORY FIELDS FOR PROJECT ASSESSMENT

A. CRZ map in 1:4000 scale indicating HTL, LTL demarcation and distance of the nearest project boundary (in meters) from HTL to be stated

(i) Upload Map (kml file)

B. Project layout superimposed on CRZ Map 1:4000 scale with classification of project location including other notified ESAs prepared

(i) Upload Map (kml file)

C. CRZ map 1:25000 scale covering 7 km radius around Project site

(i) Upload Map (kml file)

7. PROJECT LOCATED IN (Select Type)

- (i) Non eroding Coast
- (ii) Low and Medium eroding coast
- (iii) High eroding Coast

8. DETAILS OF FOREST/ MANGROVES LAND INVOLVED (YES/NO)**IF YES**

- (i) Detail of area diverted
- (ii) Forest clearance to be submitted (Upload document)
- (iii) No. of trees to be cut under the project
- (iv) Compensatory afforestation plan to be submitted (Upload document)

9. DISTANCE OF PROPOSED PROJECT FROM ESA/MARINE PARK/ WILD LIFE SANCTUARY

- (i) Within 10 kilometre radius from the project site (Yes/No)

If YES

- Permission from NBWL to be submitted (Upload document)

10. NOC OR CONSENT TO ESTABLISH FROM STATE/UT POLLUTION CONTROL BOARDS OBTAINED (YES/NO)**If YES**

- (i) Copy of NOC to be provided (Upload document)
- (ii) Conditions imposed to be stated (Upload document)

11. Environment Impact Assessment (EIA) studies (relevant fields to be filled)**A. Terrestrial studies:**

- (i) Summary details of EIA (Terrestrial) Studies
- (ii) Upload Recommendation made in EIAs (Upload document)
- (iii) State period of Study

B. Marine Studies

- (i) Summary details of EIA (Marine) Studies
- (ii) Upload Recommendation made in EIAs (Upload document)
- (iii) State period of Study

12. DISASTER MANAGEMENT PLAN / NATIONAL OIL SPILL DISASTER CONTINGENCY PLAN (if applicable)**13. PROJECT INVOLVING DISCHARGE OF LIQUID EFFLUENTS:**

- (i) Capacity of Sewage Treatment Plant
- (ii) Quantity of effluent generated
- (iii) Quantity of effluent treated
- (iv) Method of treatment and disposal

14. PROJECT INVOLVING DISCHARGE OF SOLID WASTE:

- (i) Type of solid waste
- (ii) Quantity of solid waste generated
- (iii) Method of disposal
- (iv) Mode of transport

15. WATER REQUIREMENT in kilo litres per day (KLD)

- (i) Quantity of water required
- (ii) Source of water

- (iii) If Ground water (Upload a copy of approval from Central Ground Water Authority or other authorised body)
- (iv) If other Source (Upload a copy of permission from competent authority)
- (v) Mode of transport
- (vi) Commitment of water supply (Upload document)

16. DETAILS OF WATER TREATMENT AND RECYCLING (If any) (Multiple Entries Allowed)

Type/ Source	Quantity of Waste Water Generated (Kilos Litre per Day)	Treatment Capacity (Kilos Litre per Day)	Treatment Method	Mode of Disposal	Quantity of Discharged Water (Kilos Litre per Day)	Quantity of Treatment Water used in Recycling/Reuse (Kilo Litre per Day)

17. DETAILS OF RAINWATER HARVESTING

- (i) No. of Storage tanks
- (ii) Total capacity of tanks
- (iii) No. of Recharge Pits
- (iv) Capacity of pits

18. ENERGY REQUIREMENT AND SOURCES

- (i) Total Power Requirements (kwh)
- (ii) Source
- (iii) Upload Copy of Agreement (upload pdf only)
- (iv) Stand by Arrangement (Details)

19. ENERGY EFFICIENCY/SAVING MEASURES

- (i) Source/Mode
- (ii) Details of savings

20. RECOMMENDATION OF STATE COASTAL ZONE MANAGEMENT AUTHORITY

- (i) Upload Copy of CZMA recommendations (Upload pdf only)
- (ii) Compliance status of the Conditions Imposed

21. WHETHER PROPOSAL ATTRACTS EIA NOTIFICATION, 2006. (Yes/No)

If YES,

- (i) the category thereof
- (ii) Status of proposal for EC (as applicable)

22. SOCIAL AND ENVIRONMENTAL ISSUES AND MITIGATIONS MEASURES SUGGESTED INCLUDING BUT NOT LIMITED TO R&R, WATER, AIR, HAZARDOUS WASTES, ECOLOGICAL ASPECTS, ETC. (Brief Details to be Provided)

23. DETAILS OF COURT CASES Whether there is any Court Cases pending against the project and/or land in which the project is proposed to be set up? (Yes/No)

If Yes, Pending or Disposed (Select relevant)

- (i) Name of the Court (Supreme Court, High Court, National Green Tribunal)
- (ii) Case No.

- (iii) Case Details
- (iv) Orders/Directions of the court, if any and its relevance with the proposed project
(Upload document)

24. ADDITIONAL INFORMATION, If any

UNDERTAKING: It is certified that the information given above are true to the best of my knowledge and belief and nothing contravening the provisions of CRZ Notification, 2011 has been concealed therefore.

Name and Signature of the applicant:

Date:

MINUTES OF THE MEETING OF DAMAN & DIU COASTAL ZONE MANAGEMENT AUTHORITY HELD ON 02/03/2019 AT 11.30 AM AT CONFERENCE HALL, SECRETARIAT, MOTI DAMAN.

Following members/representatives/ invitees of Daman & Diu Coastal Zone Management Authority (DDCZMA) attended the meeting;

1. Dr. K. Ravichandran, CCF/Secretary (Environment & Forests), DD & DNH/ Chairman, DDCZMA, Daman.
2. Shri Sandeep Kumar Singh, Collector, Daman/Member Secretary, Pollution Control Committee/DDCZMA, D&D, Daman
3. Shri Hemant Kumar, Collector, Diu/Member, DDCZMA (through Video Conferencing)
4. Dr. Badarees KO, Scientist, Representative of Director, National Centre for Sustainable Coastal Management (NCSCM), Koodal Building, Anna University Campus, Chennai -600025/Member, DDCZMA.
5. Shri Kuldeep Singh, Joint Secretary, Fisheries, Daman & Diu, Daman/ Member, DDCZMA
6. Shri D. S. Prabhakar, Executive Engineer, Public Works Department, Daman – invitee.
7. The Chief Town and Country Planner, Town Planning Department, Moti Daman
8. Shri A. R. Chaudhari, Principal, Govt. Engineering College, Daman – invitee.
9. Ms. Abhilasha Agarwal, Supdt. Fisheries, Daman

Following members of DDCZMA did not attend the meeting;

1. The Director, Space Application Centre, Jodhpur Tekra, Ambawadi Vistar, Ahmedabad, Gujarat
2. Representative of Mangrove Society of India, 48, Nirmiti, Sagar Society, Dona Paula, Goa-403004

Leave of absence was granted to above members.

2. At the outset, the Chairman welcomed all present and commenced the meeting.
3. The Minutes of the meeting of Daman Diu Coastal Zone Management Authority (DDCZMA) held on dated 22/06/2018 has been discussed and approved.

AGENDA ITEM NO. 1 : COASTAL ZONE MANAGEMENT PLAN OF THE UT OF DAMAN & DIU TO BE PREPARED AS PER CRZ NOTIFICATION NO. GSR-37(E) DATED 18/01/2019

As per para 6(i) of CRZ Notification, 2019 "All coastal States and Union territory administrations shall revise or update their respective coastal zone management plan (CZMP) framed under CRZ Notification, 2011 number S.O.19(E), dated 6th January, 2011, as per provisions of this notification and submit to the Ministry of Environment,

Forest and Climate Change for approval at the earliest and all the project activities attracting the provisions of this notification shall be required to be appraised as per the updated CZMP under this notification and until and unless the CZMPs is so revised or updated, provisions of this notification shall not apply and the CZMP as per provisions of CRZ Notification, 2011 shall continue to be followed for appraisal and CRZ clearance to such projects".

The matter has been discussed and it was found that the NCSCM has already prepared the CZMP for Daman & Diu based on the CRZ Notification -2011. It has been decided that the CZMP based on CRZ notification 2019 will be prepared by NCSCM, Chennai. NCSCM may be asked to submit the CZMP as per CRZ notification 2019 at the earliest.

AGENDA ITEM NO. 2. DECISION ON NGT ORDER DATED 11/05/2018 IN THE MATTER OF APPEAL NO. 60/2016 (WZ), MA NO. 97/2017 – NARESH TANDEL & ANRS. V/S THE ADMINISTRATOR OF D&D & ANRS. (APPEAL NO. 30/2017 IN THE COURT OF THE HON'BLE ADMINISTRATOR, D&D – NARESH RANCHOD TANDEL & ANRS. VS THE MEMBER SECRETARY, PLANNING & DEVELOPMENT AUTHORITY, DAMAN ORDER DATED 23/01/2019).

The National Green Tribunal, Pune Bench vide order dated 11.05.2017 in Appeal No. 60/2016 (WZ), MA No. 97/2017 in the matter of Naresh Tandel & Anrs Vs Administrator of UT of DD and anr mentioned that "in case the Central Government reconstitutes Coastal Zone Management Authority for Daman and Diu, the case shall be remanded to such authority and it shall pass appropriate orders in accordance with law".

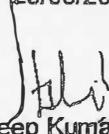
Accordingly, the Hon'ble Court of Administrator of Daman and Diu vide order dated 23.01.2019 in the Appeal No. 30/2017 in the matter of Shri Naresh Ranchhod Tandel & Anrs Vs the Member Secretary, Planning and Development Authority, Daman remanded the case to Daman and Diu Coastal Management Authority (DDCZMA) to decide the appeal preferred by the appellants. The case pertains to construction of commercial (Hotel) property within 200mts from the HTL on landward side on plot 38, village Devka, Nani Daman.

The Member Secretary, DDCZMA referred the issue to the CRZ District Level Committee (DLC), Daman for examination and providing its comments. DLC, Daman scrutinised the appeal and relevant records furnished by the Chief Town Planner, Daman and the CZMP of Daman and mention that the project falls under CRZ III. Hence, the project falls in no development zone and the activity is not permissible.

- a. The proposed activity should be undertaken as per the provisions of CRZ notifications and guidelines/clarifications given by MoEF&CC from time to time.
- b. The construction debris are not dumped in beach and CRZ areas.
- c. There shall not be any arrest or prevent the flow of natural drains/nallahs and should ensure proper flow as per tidal fluctuations.
- d. Natural vegetation, if any should not be destroyed or cut.
- e. All other required permission must be obtained from other statutory authorities.

The meeting ended with vote of thanks to the Chair.

This is issued with the approval of the Chairman, Coastal Zone Management Authority, Daman & Diu, Daman vide diary No. 498038 Dated 25/03/2019.


(Sandeep Kumar Singh),
Member Secretary,
Coastal Zone Management Authority,
Daman & Diu,
Daman.

No. PCC/DDCZMA/Meetings/2018-19/97

Dated : 03/03/2019.
04

To,
All Concerned.

Copy to the State Informatics Office, NIC, Daman with a request to upload the same on the Administration of Daman & Diu website on Coastal Zone Management Authority portal.

Annexure - III
e/246

1483
COASTAL ZONE MANAGEMENT AUTHORITY,

DAMAN & DIU

O/O THE POLLUTION CONTROL COMMITTEE,
DD & DNH,
1ST FLOOR, UDYOG BHAWAN,
BHENSLORE, NANI DAMAN -396210.

Phone : 0260-2262524/2260974/2260804(Fax)/

E-mail : mspcc_dmn@pccdaman.info

No. PCC/DDCZMA/CZMP/2019/2018-19/113
(E-12824)

Dated : 17/01/2020.

To,
Dr. R. Ramesh,
Director,
National Centre for Sustainable Coastal Management (NCSCM),
Koodal Building,
Anna University Campus,
Chennai -600025.

Sub : Preparation of CZMP in GIS Format at the Scale of 1:25000
for the U. T. of Daman as per the CRZ Notification GSR 37(E)
Dated 18/01/2019 – reg.

- Ref:
1. This office letter No. PCC/DDCZMA/CZMP/2019/2018-19/971
Dated 30/05/2019.
 2. Your letter No. NCSCM/CZMA/Daman & Diu/19-0392 Dated
03/07/2019.
 3. This office letter No. PCC/DDCZMA/CZMP/2019/2018-19/288
Dated 24/07/2019.
 4. Your Invoice RA/2019-20/00009 Dated 06/08/2019
 5. Your E-mail dated 03/12/2019

Sir,

With reference to the above cited subject, it is requested to prepare the
Coastal Zone Management Plans (CZMPs) – 2019 of Daman & Diu, in accordance
with the CRZ Notification, 2019 before the time line.

Yours Sincerely,



(Dr. Rakesh Minhas)
Member Secretary,
DDCZMA/

Pollution Control Committee,
DD & DNH,
Daman.

o/c

11. The Port Officer, Daman/Diu.
12. Commanding Officer, Coast Guard Air Station, Daman
13. Sarpanches of All Village Panchayat, Daman/Diu
14. The Mamlatdar, Daman/Diu.
15. The Block Development Officer, Daman/Diu

The soft copy of the Draft CZMP map of Daman/Diu is also available on the website of UT Administration of Daman & Diu www.daman.nic.in, www.diu.gov.in and PCC website www.ddnocmms.nic.in for wide publicity and objections/suggestions, if any.

Copy forwarded alongwith the Draft CZMP map of Daman and Diu for wide publicity to all concerned.

Yours faithfully,


Director-cum- Deputy Secretary
Forest, Environment & Wildlife
DNH & DD

Copy to;

1. The Advisor to Hon'ble Administrator, DNH & DD for information please.
2. The Chairman, DDCZMA, Daman & Diu for information please.
3. PCC website with a request to upload the notice with CZMP maps on the official website
4. The District Informatics Officer, NIC, Daman/Diu with a request to upload the notice with CZMP maps on the official website of Daman & Diu with a request to upload the notice as a press note.
5. The Field Publicity Officer, Daman/Diu
6. Office Copy.
7. Master file.

COASTAL ZONE MANAGEMENT AUTHORITY,
DAMAN & DIU

O/O THE POLLUTION CONTROL COMMITTEE,
DNH & DD,
1ST FLOOR, UDYOG BHAWAN,
BHENSLORE, NANI DAMAN -396210.

Phone : 0260-2262524/2260974/2260804(Fax)

E-mail : ms-ddezma@ddd.gov.in

No. PCC/DDCZMA/CZMP/2019/2018-19/238

Dated : 29/11/2022

Sub : Objections/Suggestions on Draft CZMP of Daman and Diu – reg.

Whereas as per CRZ Notification No. G. S. R. 37(E) dated 18/01/2019 the Coastal Zone Management Authority of Daman and Diu have entrusted the work for the preparation of the Coastal Zone Management Plan Maps of Daman and Diu to National Centre for Sustainable Coastal Zone Management (NCSCM), Chennai;

Whereas, NCSCM have prepared the Draft Coastal Zone Management Plan Maps of Daman and Diu as per the CRZ Notification-2019;

Whereas as per the guidelines of CRZ Notification, 2019, the draft CZMPS prepared shall be given wide publicity for obtaining suggestions and objections, if any;

The interested persons can submit their responses/objections/suggestions to the Member Secretary, DDCZMA, O/o the Member Secretary, Pollution Control Committee, 1st floor Udyog Bhawan, Bhenslore, Nani Daman in writing on or before 30 days from the date of issue of this notice. The Places of availability of Draft CZMP Maps of Daman and Diu which is kept open to public are listed below. All the below mentioned offices are requested to make an arrangement of public boxes in their respective offices to receive the comments/suggestions from the public:

1. The Chief Conservator of Forests, DNH & DD
2. The Chairman, Pollution Control Committee, DNH & DD
3. The Collector, Dholar Collectorate office, Moti Daman
4. The Collector, Collectorate office, Fort Road, Diu
5. The Member Secretary, Pollution Control Committee, DNH & DD
6. The Chief Executive Officer, District Panchayat, Daman/ Diu.
7. The Chief Officer, Daman Municipal Council, Daman/Diu.
8. The General Manager, District Industries Centre, DNH & DD
9. The Director of Education, Daman/Diu.
10. The Deputy Director of Fisheries, Daman/Diu.

Minutes of the Meeting of the Meeting of Daman and Diu Coastal Zone Management Authority (DDCZMA) held with video conference 14.03.2024 at 12.00 P.M.

Following members are present during the meeting:

1. The Secretary (Environment & Forests), DNH & DD, / Chairman DDCZMA.
2. The Collector, Daman.
3. The Collector, Diu.
4. The Chief town and Country Planner, Town country Planning Department, Moti Daman.
5. The Director, Fisheries, Daman & Diu, Daman.
6. Dr. Purvja, Director, National Centre for Sustainable Coastal Management (NCSCM), Koodal Building, Anna University Campus, Chennai- 600025 (through VC).
7. Shri.Nischal Joshi, B-2 Akshar Bungalow, Opp. NID, Kudsan, Gandhinagar (through VC).
8. Shri. Vijay Kumar, Representative of Mangrove Society of India, Oceanic Society, 500/1/A9, Nr GMC, Bambolim Goa-403202 (through VC).
9. Shri. Gaurang Trivedi, Plot No. 30-A, shree Flat, 2nd floor, Sector-19, Gandhinagar (through VC).

Agenda Note for Daman & Diu Coastal Zone Management Authority (DDCZMA) Meeting

Agenda No. 1:- Welcome and introduction of new member of newly formed DDCZMA

Agenda No. 2:- Presentation on CRZ Notification, its provision by Shri Nischal Joshi – Expert Member

Agenda No. 3:- Discussion on draft CZMP Maps prepared by NCSCM, Chennai as per CRZ-2019 Notification and way forward for further action to finalize the MAP

Agenda No. 4:- Any other item with permission of chair

Proceedings:

1. If any violation regarding DDCZMA found by District Committee same shall be reported to DDCZMA.
2. Environmental Management plan to be prepared by NCSCM.
3. Request letter regarding preparation of shoreline management plan to be send to NCSCM, Chennai.
4. Request letter to be issued to Secretary (Tourism), Collector, Daman and Collector, Diu regarding preparation of tourism management plan for Daman & Diu.
5. Request letter to be send to Secretary (Fisheries), Secretary (Port & Harbour) regarding preparation of Fisheries Management Plan for Daman & Diu.
6. Regular meeting of DDCZMA to be conducted on Daman & Diu fortnight basis.
7. Request letter regarding notification of urban coastal villages of Daman & Diu to be issued to Collector Daman & Diu.
8. NCSCM shall provide the format for sharing comments received by public on draft CZMP-2019.
9. 1:4000 ratio map to be prepared in due course of time for use of administrative purpose.

Conclusion:

The meeting concluded with a vote of thanks to all members.

No. DDCZMA/CZMP-2019/2024-2025/804

Date: 10/04/2024

Mary
Member Secretary(DDCZMA)
Daman & Diu

U.T. Administration of Dadra & Nagar Haveli and Daman & Diu,
Daman and Diu Coastal Zone Management Authority, Daman

No. DDCZMA/Daman&Diu/2023-24/796

Date: 10/03/2024

To,
The Director,
National Centre for Sustainable Coastal Management (NCSCM),
Chennai

Subject: Regarding Preparation of Environmental Management plan.

Sir,

The Department of Coastal Regulation Zone plays a pivotal role in regulating and managing the coastal areas within the Union Territory, ensuring sustainable development while safeguarding the fragile coastal ecosystem. Over the years, the department has demonstrated unwavering dedication towards fulfilling its mandate, effectively managing coastal resources, and mitigating environmental risks.

Accordingly, kindly take notice of our draft map of Coastal zone of Daman & Diu currently under consideration. In this regard, DDCZMA hereby request you to kindly prepare a draft map of Shoreline Management Plan for the coastal zone of Daman & Diu.

In this regard, for the preparation of the Shoreline Management Plan, if any data is required from DDCZMA, please revert back for the same on priority basis.

Yours Faithfully,

Mouj
10.04.24

Member Secretary (DDCZMA)
Daman & Diu

1488



DDCZMA DNH&DD <ddczmadnhdd@gmail.com>

**Finalization of Map of Coastal Zone Management Plan for Daman and Diu Districts
as per CRZ Notification 2019**

1 message

DDCZMA DNH&DD <ddczmadnhdd@gmail.com>

Fri, Jul 5, 2024 at 5:27 PM

To: edcprojects@ncscm.org, director@ncscm.res.in

Cc: "Secretary Forest, Environment and Wildlife" <secy-forest-dnhdd@ddd.gov.in>

To,
The Director,
National Centre for Sustainable Coastal Management (NCSCM),
Chennai

Madam,

Please provide a shoreline change map of Daman & Diu District and also kindly provide a shoreline management plan of Daman & Diu District for further necessary action to Finalization of Map of Coastal Zone Management Plan for Daman and Diu Districts as per CRZ Notification 2019.

Yours Faithfully.

**Member Secretary (DDCZMA)
Daman & Diu**

Regarding Finalization of Map of Coastal Zone Management Plan for Daman and Diu Districts as per CRZ Notification 2019.

1 message

DDCZMA DNH&DD <ddczmadnhdd@gmail.com>

Fri, Jul 5, 2024 at 4:37 PM

To: edcprojects@ncscm.org, director@ncscm.res.in

Cc: "Secretary Forest, Environment and Wildlife" <secy-forest-dnhdd@ddd.gov.in>, "Ms. Tapasya Raghav" <collector-daman-dd@nic.in>, collector-diu-dd@nic.in

Madam,

The Coastal Regulation Zone management plan plays a pivotal role in regulating and managing the activities in coastal areas thereby ensuring sustainable development and safeguarding the fragile coastal ecosystem.

Further, kindly consider the submission of attached documents for further finalization of Map of Coastal Zone Management Plan of Daman and Diu Districts as per CRZ Notification 2019. Kindly consider for finalization as soon as possible.

Attachments:

1. Specification/ general observation and comments of CZMA on the suggestions/ objections/ recommendation received from the public.
2. Details of Census town of Daman District.
3. List of proposed eco-tourism sites/ destinations received from the Tourism department of Daman and Diu Districts.
4. Outline Development Plan (ODP) of Daman and Diu Districts.
5. Fisheries villages of Daman & Diu.

Yours Faithfully,

Member Secretary (DDCZMA)**Daman & Diu**

4. Outline Development Plan (ODP) of Daman District....

6 attachments

1. Recommendations of DDCZMA..pdf
1245K2. Details of Census town of Daman District & village-wise population and its population density.pdf
2667K

MINUTES OF THE 19TH MEETING OF THE TECHNICAL SCRUTINY COMMITTEE HELD ON
28/02/2025, TO SCRUTINIZE THE CZMPs/IIMPs AS PER THE CRZ/ICRZ NOTIFICATIONS,
2011/2019

The CZMP Technical Scrutiny Committee met in the Conference room of the National Institute of Advanced Studies (NIAS), Bengaluru, on 28/02/2025, under the Chairmanship of Dr. Shailesh Nayak, Director NIAS, Bengaluru & Former Secretary, Ministry of Earth Sciences, Government of India, to scrutinize the draft CZMPs/IIMPs prepared as per CRZ/ICRZ Notification, 2011/2019.

2. Agenda of the meeting:

- i) Scrutiny of the draft IIMPs (2019) of 23 Islands of Lakshadweep.
- ii) Scrutiny of the draft CZMP (2019) of 8 districts of Gujarat (barring a few sheets).
- iii) Scrutiny of the draft CZMP (2019) of Daman & Diu.
- iv) Scrutiny of the draft IIMPs (2019) of Netaji Subhash Chandra Bose (NSCB) Dweep and Shaheed Dweep (Neil Island), Andaman & Nicobar Islands.
- v) Scrutiny of the revised draft of the approved CZMP-2011 of Goa.

3. Draft IIMPs (2019) of 23 Islands of Lakshadweep.

The UT of Lakshadweep Islands /LCZMA was represented by the Member Secretary, Lakshadweep CZMA and Dr. Idrees Babu, DST, UT of Lakshadweep. On the request of the representative of LCZMA, Dr. Manik Mahapatra, Scientist, NCSCM made a presentation on the draft IIMPs of 23 Islands prepared by NCSCM as per the ICRZ Notification, 2019. The 23 Islands are: Minicoy, Viringili, Kadmat, Suheli, Valiyakara, Bangaram, Tinnakkara, Barali II & III Islands, Bitra, Chetlat, Kiltan, Kavaratti, Agati & Kalpitti Islands, Amini, Androth, Kalpeni, Cheriyan, Pitti, Kodithala, Tilakam East & West Islands.

Dr. Manik Mahapatra informed that NCSCM has prepared the draft IIMPs as per the provisions of ICRZ Notification, 2019 and the guidelines therein. He also presented the list of activities Prohibited, Permitted and Regulated in the Preservation Zone, Conservation Zone, NDZ, RDZ I, and RDZ - II. The list of activities proposed by the Lakshadweep Islands Administration in various zones is given in Annexure-1.

The Committee asked as to whether Lagoon/Water Villas are permitted in the Conservation zones, as proposed by the Lakshadweep Administration. Dr. Idrees Babu, Scientist, DST, UT of Lakshadweep informed that during the year 2019 there was a proposal by the NITI Aayog for Lagoon/water villas in three Islands namely, Suheli, Kadmat & Minicoy Islands, that accordingly, the Lakshadweep Administration submitted a proposal to MoEF&CC, Government of India for permitting Lagoon/water villas in these three Islands and to amend construction of Lagoon/water villas in these three Islands as a regulated activity, in the IIMPs of these three Islands, that the proposal was submitted to MoEF&CC, Government of India along with the EIA report and that the proposal was approved for amending construction of Lagoon/water villas as a

regulated activity, in the IIMPs of these three islands. He informed that the proposal was again taken-up in the EAC Committee and IPZ Clearance was obtained for the Lagoon/water villas in these three Islands and thereafter it was decided to incorporate Lagoon/water villas in the IIMPs (2019) of Suheli, Kadmat & Minicoy Islands, as per the proposal of the Tourism Department. The Committee asked whether the permission was for the specific proposed area or any area. Dr. Idrees Babu, Scientist, DST, UT of Lakshadweep confirmed that the exemptions/permissions granted were for specific areas.

The Committee then recommended that the Permissions/Clearances and Amendments to the IIMPs regarding the Lagoon/water villas in Suheli, Kadmat & Minicoy Islands mentioned by the Lakshadweep Administration need to be incorporated in the IIMPs as a foot note mentioning the Authority as well as in the IIMP reports of the three Islands. The Committee requested the Lakshadweep Administration to provide copies of the documents pertaining to the Permissions/Clearances and Amendments to the IIMPs regarding the Lagoon/water villas in Suheli, Kadmat & Minicoy Islands, to NCSCM, for incorporating in the foot notes IIMP maps and reports.

The Committee also wanted to know whether the traditional, customary and Livelihood activities of the local Community have been incorporated in the IIMPs. Dr. Manik Mahapatra, Scientist, NCSCM replied that the Land use map contains land and water features as interpreted from the Satellite image and verified on the ground and that the Livelihood activities of the local Community or other activities such as Tourism etc will be incorporated in the respective Management Sub-Plans. The Committee observed that as per the ICRZ Notification, the dwelling units or infrastructure of local communities as are existing at the time of preparation of the IIMP shall not be displaced and this should be incorporated in the IIMP reports. The Committee observed that the exemptions obtained for the proposed activities such as seaweed farm and water Aerodrome in the Preservation zone and Conservation zone should be indicated in the IIMP maps and reports and the corresponding documents should be obtained by NCSCM from the Lakshadweep Administration for record. The Committee wanted to know whether the Bait-Fish zones have been demarcated in the IIMPs, to which both the Lakshadweep Administration and Director, NCSCM replied that the Live-Bait-resources will be incorporated in the Fisheries and Livelihood Management Sub-Plans. Dr Manik Mahapatra, Scientist, NCSCM also mentioned that Security related activities are permitted/regulated activities in the IIMPs, as was discussed for the Andaman & Nicobar Islands and the same may be incorporated in the 'regulations for activities' table.

The Committee also observed that a Committee of the Planning Commission has recommended in 2008 that Suheli Island should be declared as a Marine Park. A research paper of the CMFRI has also suggested in 2017 that due to the pristine nature of Suheli Island, the Island should be given special status and protected and that the Bombay Natural History Society has also done studies in this regard. The Committee suggested that the Lakshadweep Administration may consult these agencies/reports before proposing the various activities in Suheli Island. The Committee also observed that the

Lakshadweep Administration may verify whether the proposed Coastal Road in Kavaratti Island is falling in the Conservation zone/NDZ and accordingly decide on the Coastal Road.

Dr. Manik Mahapatra, Scientist, NCSCM informed that all comments/ suggestions received from the Public were the same for all the Islands and that no technical issues were involved in these comments/ suggestions, except for general suggestions and that these were addressed by the LCZMA accordingly. Regarding the Public hearings/consultation for Development projects, the Committee observed that there is a set procedure for conducting Public hearings before taking-up individual projects and the same procedure should be followed.

The Committee observed that if exemptions/Permissions/ Clearances/ Amendments to the IIMPs etc are available for prohibited activities or for activities not mentioned in ICRZ Notification, 2019, then such exemptions should be cited and incorporated in the respective IIMP maps as foot notes and in the IIMP report. If such exemptions are not available, then it should be mentioned in the IIMP that the said activities are prohibited and LCZMA may approach the NCZMA for grant of such exemptions. The Technical Scrutiny Committee is involved only in scrutiny of the maps and reports as to whether they have been prepared as per the ICRZ Notification, 2019 and guidelines. Regulation of activities is with the MoEF&CC/NCZMA.

The Committee requested the Lakshadweep Administration to provide the details and documents in respect of exemptions/Permissions/ Clearances/ Amendments to the IIMPs etc granted for prohibited activities or for activities not mentioned in ICRZ Notification, 2019, to NCSCM and to the members of the TSC, for further review. The Committee decided that the documents received from the Lakshadweep Administration will be reviewed by the Committee by circulation or in the next meeting if required and the draft IIMPs will be recommended, accordingly.

4. Draft CZMP (2019) of 8 districts of Gujarat (barring a few sheets).

The Government of Gujarat was represented by Shri. D. M. Thakkar, Director, Environment & Member Secretary, Gujarat CZMA. Shri. D. M. Thakkar and two other representatives of Gujarat CZMA namely, Mrs. Dipali Tank, ST, GZMA and Shri Ashok Chauhan, JTO, GCZMA physically attended the meeting at NIAS, Bangalore. Director, Environment & Member Secretary, Gujarat CZMA informed that the public hearings have been conducted for the draft CZMP of 8 districts namely, Navsari, Bharuch, Bhavnagar, Amreli, Gir Somnath, Junagadh, Dev Bhumi Dwarka and Jamnagar, prepared by NCSCM as per the CRZ Notification, 2019. A presentation on the draft CZMPs, was made by Dr. Manik Mahapatra, Scientist, NCSCM.

Dr. Manik Mahapatra informed that certain data such as Fishing zones, Fish breeding areas, boundary of the Bhavnagar Blackbuck sanctuary, boundary of ESZ & MPAs in Dev Bhumi Dwarka/Jamnagar districts. He also informed that certain CZMP sheets have been put on hold by the Gujarat CZMA, that it is difficult for NCSCM to process individual sheets for approval and that generally and that only the entire State or at

least district was being recommended for approval earlier and now we are considering individual sheets. To this, the Director, Environment & Member Secretary, Gujarat CZMA responded by saying that due to development reasons, certain sheets have been retained mainly for converting some CRZ-IA areas to CRZ-IB and issues regarding Sand dunes and Biologically active mudflats as recommended by the Gujarat Maritime Board and that expert institutions like ZSI/BSI are presently conducting the required studies in the subject sheets which are kept pending, as recommended by the Technical Scrutiny Committee in its 18th meeting held on 17/12/2024 and these studies will be completed and the sheets will be submitted by June, 2025. He said that there is intense pressure from the Hon'ble NGT and other authorities, to complete the CZMP and requested the TSC to approve the remaining sheets.

The Committee was informed that public hearings were conducted in the 8 districts and objections/suggestions were obtained from the public. The major public hearings comments/suggestions presented to the Committee are given in Annexure-2.

Director, Environment & Member Secretary, Gujarat CZMA raised queries on the following issues to which the Committee gave clarifications/recommendations. The Committee discussed the issue regarding converting some CRZ-IA areas to CRZ-IB and other issues regarding Sand dunes and biologically active mudflats as recommended by the Gujarat Maritime Board, as already discussed by the Technical Scrutiny Committee in its 18th meeting held on 17/12/2024 for the previous six districts namely, Valsad, Vadodara, Anand, Ahmedabad Porbandar and Morbi. The responses of the Committee for all the 14 districts, including those discussed in the previous 18th TSC meeting, are given below.

Sl. No.	Query	TSC Recommendations/Clarifications
1.	Whether height of sand dunes can be fixed/reduced while defining sand dunes for their demarcation.	As per CRZ Notification and as per the definition given in the CZMP Manual, all sand dunes have to be marked. However, Regulation/ Management aspect is with the GCZMA/NCZMA.
2.	Mudflats may be classified as biologically active/non-active, for conversion from CRZ-IA to CRZ-IB for, taking-up development activities.	All Mudflats are basically biologically active. But if there is any study/report/vetting from BSI/ZSI, saying that a particular Mudflat is biologically non-active then such a report can be considered by this Committee. The study should cover all locations of the mudflat and all aspects including microbes. Further, CRZ Notification permits seafront facilities for ports.
3.	General complaints saying "my Survey No.	As such, survey number/ Cadastral data is not required to be incorporated in the 1:25,000 scale CZMP maps.

	<i>is outside CRZ</i> ", due to inland Creeks.	
4.	Mangroves in Navlakhi to be changed to Salt pans as per the changed ground conditions.	The changes should be recorded and reported in the CZMP report.

Dr. M. V. Ramana Murthy, Director, NCCR, MoES, Chennai made a detailed presentation on the Shoreline Change Analysis studies for Gujarat coast conducted by NCCR, MoES, Chennai and presented the statistics of Erosion/Accretion and also the details of the Shoreline Management Plan for Gujarat coast.

On conclusion of the discussions, the Committee recommended the draft CZMPs of the 14 districts namely, Valsad (except Map Nos. GJ01, Nargol & GJ04, Maroli port), Vadodara, Anand, Ahmedabad, Porbandar, Morbi (except Map No. GJ-195, Navlakhi) (scrutinized in the 18th TSC meeting) and Navsari (except Map No. GJ 34 (Vansi-Borsi)), Bharuch (except Map No. GJ84 (Dahej)), Bhavnagar (except Map No. GJ83 (Ghogha) & GJ 93 (Bhavnagar Port)), Amreli (except Map No. GJ31 (Chanch)), Gir Somnath, Junagadh, Dev Bhumi Dwarka and Jamnagar and recommended that on receipt of the remaining data such missing PA/ESZ/MPA boundaries etc, NCSCM may complete the maps in all these 14 districts and thereafter, Gujarat CZMA may submit the draft CZMP of the 14 districts with the exceptions given above, to the NCZMA for recommendation/Approval.

5. Draft CZMP (2019) of Daman & Diu.

The UT of Dadra & Nagar Haveli and Daman & Diu / DDCZMA was represented by Shri Manoj Kumar Pandey, Director, Department of Forest, Environment and Wildlife, DNH, Daman & Diu & Member Secretary, DDCZMA and Shri. Sujeetkumar Mariappa Dongre, Chairman, UTEAC, DNH & DD. Shri Manoj Kumar Pandey informed that the draft CZMP as well as the Shoreline Change maps of Daman & Diu were prepared by NCSCM. The representative of DDCZMA stated that Public Hearings have already been conducted on the draft CZMP. He informed that four villages in Daman namely, Damanwada, Devka, Marwad (CT) and Kadaiya (CT) have been classified as CRZ-IIIa based on Population density.

The Committee discussed the issue of the newly constructed coastal road along Devka beach, Devka, Daman, in detail. The comment received from the Public in this regard had suggested that the high tide line (H.T.L.) be shifted towards seaward side of the road. The comments received from the Public are given in Annexure-3. The Committee asked whether the Road was existing as on 18/01/2019, the date of CRZ Notification, 2019. Dr. Manik Mahapatra Scientist NCSCM explained the status of the said road using time-series Google earth images. The representative of DDCZMA stated that the road is built on a higher embankment throughout. The Committee asked DDCZMA

representative to provide details regarding Permissions for construction of the road and as to when the road was constructed. The Committee also observed that as per the CRZ Notification, the HTL/Construction Setback line cannot be changed from year to year.

The issue of DDCZMA's request to demarcate the '*Proposed Reserve Forest*' area as CRZ-IA was also discussed. The Committee asked as to whether the said area is in possession of the Forest Department or Revenue Department, as on 18/01/2019, the date of CRZ Notification, 2019. Dr. Manik Mahapatra, Scientist, NCSCM mentioned that this issue has come-up only recently, after the Public Hearings have been completed and comments obtained from the Public. After discussions, the Committee observed that '*proposed reserve forest*' cannot be demarcated as CRZ-IA. The details can only be given in the report mentioning that there is a proposal for declaring the area as a reserve forest.

The Committee then requested DDCZMA to provide the details and documents in respect of clearance obtained for construction of the new Coastal Road, as to when the Permission for construction was granted by MoEF&CC/NCZMA/DDCZMA, what are the areas the road passes through and when the construction was commenced and completed. DDCZMA was also requested to provide details regarding the '*Proposed Reserve Forest*', along with all documents. The Committee decided that the documents received from DDCZMA will be reviewed by the Committee by circulation or in the next meeting if required and the draft CZMP will be recommended, accordingly.

6. Draft IIMPs (2019) of Netaji Subhash Chandra Bose (NSCB) Dweep and Shaheed Dweep (Neil Island), Andaman & Nicobar Islands.

The UT of Andaman & Nicobar Islands was represented by Shri Ritu Raj Singh, IFS, APCCF (CRZ&FC), Department of Environment & Forests, ANI Administration. Shri Ritu Raj Singh stated that the draft IIMP of Netaji Subhash Chandra Bose (NSCB) Dweep was already presented in the 18th meeting of the Technical Scrutiny Committee and that there are certain changes in the run-through Tunnel proposed for the NSCB Island, which was found to be both economically and ecologically non-viable. In this regard the representative from ANIIDCO informed that instead of the run-through Tunnel, a Ropeway is now being proposed and that the proposed Ropeway does not create any obstruction in the Preservation zone, since there will be towers at the two ends on the land mass itself and the Ropeway will not disturb any part of the surrounding sea. He stated that in the Conservation zone an existing Jetty is being upgraded and the wooden bridge is being extended up to the Lighthouse. He stated that certain structures mentioned as Club-Houses/Caffe in the maps are already existing and an existing Museum is being renovated and converted into a Club House in the Conservation Zone. on the ground. The proposed activities are given in Annexure-4.

Dr Manik Mahapatra, Scientist, NCSCM stated that the draft IIMP of NSCB Island was already presented in the 18th meeting of the Technical Scrutiny Committee and subsequently some of the proposed activities have been revised by the ANI Administration, which are reflected above, zone-wise. There are no other changes. The

representative of ANIIDCO stated that the new Jetty is the only new activity being proposed and all other activities are on structures which are already existing on the ground.

Regarding Shaheed Dweep, the representative of ANZMA mentioned that a part of the proposed Aerodrome runway is coming under the Preservation zone i.e. Coral Area (CRZ-IA) and requested NCSCM to modify this.

Dr Manik Mahapatra Scientist, NCSCM informed that ANZMA have already acknowledged the presence of Coral Reefs on part of the proposed Runway layout. He requested ANZMA to provide the Reserve Forest Area boundary along with some of the other activities that have been left out and also the revised layout plan of the proposed Aerodrome Runway, in such a way that the Runway is totally outside the Preservation zone i.e. Coral Area (CRZ-IA). The list of activities proposed in Shaheed Dweep Island is also given in Annexure-4.

As far as any Carrying Capacity Study is concerned, the Committee informed that no Carrying Capacity study is being suggested for any Island and that in case any exemption from clearance is to be obtained for any proposed activity, ANZMA may approach NCZMA/MoEF&CC.

The Committee requested ANZMA to provide the revised layout of the Aerodrome Runway and other pending data to NCSCM and informed that on receipt of the data from ANZMA and on their incorporation in the IIMPs, the IIMPs will be reviewed by the Committee by circulation and recommended accordingly.

7. Revised draft of the approved CZMP-2011 of Goa:

The Government of Goa was represented by Shri. Johnson B Fernandes, Director for Environment and Climate Change, Government of Goa. Shri. Johnson B Fernandes informed the Committee that the CZMP of Goa prepared as per CRZ Notification, 2011 was approved by MoEF&CC in the month of September, 2022. He further stated that on overlaying the 1:25,000 scale CZMP maps on the new Bhunaksha (Cadastral) plans notified by the State of Goa, subsequently, some slight differences were found and that NCSCM was requested to have a relook on the plans. He further stated that NCSCM, thereafter, shared the entire plans overlaid with the Bhunaksha (Cadastral) plans of Goa and that these were found to be reasonable and in accordance with the plans being used by the State of Goa. He requested the Technical Scrutiny Committee to approve the revised plans overlaid with the Bhunaksha (Cadastral) plans of Goa, so that the revised plans could be re-notified at the earliest, which, according to him, will pave the way for preparation of CZMP-2019 of Goa.

Thereafter, NCSCM was asked by the Chairman to give their comments and on the request of Director, NCSCM, Dr. Manik Mahapatra, Scientist, NCSCM gave a brief background to the entire case. Dr. Manik Mahapatra stated that after the CZMP-2011 of Goa were approved by MoEF&CC, Govt. of India in September, 2022, ANZMA raised

certain issues and the matter was brought before the MoEF&CC and MoEF&CC convened a meeting between NCSCM, GCZMA and MoEF&CC officials on 23/02/2024. Dr. Manik Mahapatra stated that as per the minutes of the meeting held on 23/02/2024, NCSCM was directed to prepare the revised draft CZMP on 1:25,000 scale, incorporating the updated Bund/Sluice Gate and other data provided by GCZMA to NCSCM, after the approval of CZMP-2011 of Goa by MoEF&CC in September, 2022.

Dr. Manik Mahapatra also stated that while preparing the CZMP maps on 1:25,000 scale, there is no Cadastral data involved, thus, the Bhunaksha plans also do not come into the picture at all, for preparing the CZMP maps on 1:25,000 scale. He stated that based on the minutes of the meeting held on 23/02/2024, NCSCM modified the HTL as per the modified bund data provided by GCZMA, prepared the revised draft CZMP on 1:25,000 scale and submitted the same to GCZMA. As per the minutes of the meeting held on 23/02/2024, the draft CZMP maps on 1:25,000 scale were to be presented by the GCZMA in the CZMP Technical Scrutiny Committee Meeting and subsequently in the NCZMA for approval by MoEF&CC.

Dr. Manik Mahapatra stated that the CZMP maps of Goa on 1:25,000 scale are without any Cadastral data or Bhunaksha plans. He requested the Committee that the revised CZMP maps of Goa on 1:25,000 scale, prepared by NCSCM, may be recommended for approval by NCZMA/MoEF&CC.

The Chairman then asked the Director for Environment and Climate Change, Government of Goa, to give his views on the proposal to approve only the CZMP maps on 1:25,000 scale, as per the direction of MoEF&CC and as decided in the meeting held on 23/02/2024. In his reply, Shri. Johnson B Fernandes, Director for Environment and Climate Change, Government of Goa, requested the Technical Scrutiny Committee to approve whatever plans NCSCM submitted to GCZMA in August, 2024.

The Committee then recommended the revised draft CZMP maps on 1:25,000 scale only, as per the direction of MoEF&CC and as decided in the meeting held on 23/02/2024, for submission by GCZMA to MoEF&CC and for further approval by NCZMA/MoEF&CC.

8. Summary of Recommendations:

i). **Draft IIMPs (2019) of 23 Islands of Lakshadweep:** The Committee requested the Lakshadweep Administration to provide the details and documents in respect of exemptions/Permissions/ Clearances/ Amendments to the IIMPs etc granted for prohibited activities and for activities not mentioned in ICRZ Notification, 2019, to NCSCM and to the members of the TSC, for further review. The Committee decided that the documents received from the Lakshadweep Administration will be reviewed by the Committee by circulation or in the next meeting if required and the draft IIMPs will be recommended, accordingly.

ii). **Draft CZMP (2019) of 8 districts of Gujarat:** The Committee recommended the draft CZMPs of the 14 districts namely, Valsad (except Map Nos. GJ01, Nargol & GJ04, Maroli port), Vadodara, Anand, Ahmedabad, Porbandar, Morbi (except Map No. GJ-195, Navlakhi) (scrutinized in the 18th TSC meeting) and Navsari (except Map No. GJ 34 (Vansi-Borsi)), Bharuch (except Map No. GJ84 (Dahej)), Bhavnagar (except Map No. GJ83 (Ghogha) & GJ 93 (Bhavnagar Port)), Amreli (except Map No. GJ31 (Chanch)), Gir Somnath, Junagadh, Dev Bhumi Dwarka and Jamnagar and recommended that on receipt of the remaining data such missing PA/ESZ/MPA boundaries etc, NCSCM may complete the maps in all these 14 districts and thereafter, Gujarat CZMA may submit the draft CZMP of the 14 districts with the exceptions given above, to the NCZMA for recommendation/Approval.

iii). **Draft CZMP (2019) Daman & Diu:** The Committee requested DDCZMA to provide the details and documents in respect of clearance obtained for construction of the new Coastal Road, as to when the Permission for construction was granted by MoEF&CC/NCZMA/DDCZMA, what are the areas the road passes through and when the construction was commenced and completed. DDCZMA was also requested to provide details regarding the 'Proposed Reserve Forest', along with all documents. The Committee decided that the documents received from DDCZMA will be reviewed by the Committee by circulation or in the next meeting if required and the draft CZMP will be recommended, accordingly.

iv). **Draft IIMPs (2019) of Netaji Subhash Chandra Bose Dweep and Shaheed Dweep (Neil Island), Andaman & Nicobar Islands:** The Committee requested ANZMA to provide the revised layout of the Aerodrome Runway and other pending data to NCSCM and informed that on receipt of the data from ANZMA and on their incorporation in the IIMPs, the IIMPs will be reviewed by the Committee by circulation and recommended accordingly.

v). **Revision of approved CZMP (2011) of Goa:** The Committee recommended the revised draft CZMP maps on 1:25,000 scale only, as per the direction of MoEF&CC and as decided in the meeting held on 23/02/2024, for submission by GCZMA to MoEF&CC and for further approval by NCZMA/MoEF&CC.

9. The meeting ended with thanks to the Chairman, members of the Committee and to all the participants. The list of participants is at Annexure-5.

Encl: Annexures-1, 2, 3, 4 & 5

ISLAND-WISE LIST OF ACTIVITIES PROPOSED BY THE LAKSHADWEEP ADMINISTRATION
(Area in Ha)

1. Minicoy Island:

Proposed Activities	Project Conservation Zone	Preservation Zone	Regulated Development Zone - I	Regulated Development Zone - II
Airstrip	0.02	-	-	4.89
Coral Nursery or Coral Transplantation	16.17	5.74 (Lagoonal Reef Patch)	-	-
Desalination Plant	-	-	-	0.01
Floating Concrete Pontoon	0.02	-	-	-
Floating Docking Pad	0.02	-	-	-
Floating Solar Site	1.09	-	-	-
Greenbelt	-	-	0.06	-
Land Villa	-	-	-	0.89
Other Buildings	-	-	-	0.63
Seaweed Farm	3.44	9.16 (Reef Flat)	-	-
Water Aerodrome	4.08	4.88 (Lagoonal Reef Patch)	-	-
Water Aerodrome Terminal	-	-	0.09	-
Water Villa	0.50	-	-	-
Water Villa Development Zone	6.17	-	-	-
Water Villa Walkway	0.21	-	-	0.03
Length (in km)				
Desalination Pipeline	0.48	0.58	-	0.01
Floating Jetty	0.05	-	-	0.01
Underwater Cable	0.01	-	-	0.03
Walkway	0.07	-	-	2.06

2. Kadmat Island:

Proposed Activities	Project Conservation Zone	Preservation Zone	Regulated Development Zone - I	Regulated Development Zone - II
Airstrip	8.96	-	-	-

1500

Approach Channel	2.70	0.55 (Reef slope, Reef Flat & Reef Crest with Coral)	-	-
Approach Trestle	0.33	0.01	0.02	-
Berth	0.02	0.88 (Reef slope, Reef Flat & Reef Crest with Coral)	-	-
Coral Nursery & Coral Transplantation	15.00	-	-	-
Desalination Plant	-	-	-	0.01
Floating Solar Site	1.42	-	-	-
Fuel Station	0.01	-	0.02	-
Green Belt	-	-	0.08	-
Ice Plant	0.01	-	0.02	-
Land Villa	0.00	-	-	0.56
Main Launching	0.12	-	0.02	-
Other Buildings	-	-	-	0.36
Parking Area	-	-	0.10	-
Passenger Waiting Hall	0.01	-	0.20	-
Peripheral Road	19.45	0.00	17.89	0.60
Project Site Boundary	1.74	0.09	-	5.28
Repair Shop	0.02	-	0.01	-
Seaweed Farm	12.61	-	-	-
Security Cabin	0.01	-	0.01	-
Slipway & Repair Facility	0.09	-	0.07	-
Turning Circle	0.77	-	-	-
Warehouse	-	-	0.02	-
Water Villa	0.65	-	-	-
Water Villa Development Zone	7.20	0.01	-	-
Water Villa Walkway	0.18	0.00	-	0.01
Length (in km)				
Desalination Pipeline	0.29	0.34 (Reef slope, Reef Flat & Reef Crest with Coral)	-	0.13
Floating Jetty	0.01	0.01 (TNS)	-	-
Underwater Cable	0.11	-	-	0.03
Walkway	-	-	-	1.23

3. Suheli Islands

Proposed Activities	Project Conservation Zone	Preservation Zone	Regulated Development Zone - I	Regulated Development Zone - II

Coral Nursery & Coral Transplantation	15.00	-	-	-
Seaweed Farm	12.61	-	-	-
Water Villa Development Zone	6.06	-	-	-

4. Bangaram, Tinnakkara and Parali II & III Islands:

Proposed Project Activities	Conservation Zone	Preservation Zone	Regulated Development Zone - I	Regulated Development Zone - II
Lagoon Villa	20.70	-	-	0.412484
Tent City	0.64	-	-	9.395906

5. Bitra Island

Proposed Project Activities	Conservation Zone	Preservation Zone	Regulated Development Zone - I	Regulated Development Zone - II
Coral Nursery or Coral Transplantation	72.33	4.05	-	-
Seaweed Farm	26.47	-	-	-

6. Chetlat Island

Proposed Project Activities	Conservation Zone	Preservation Zone	Regulated Development Zone - I	Regulated Development Zone - II
Approach Channel	3.52	4.58 (Reef slope & Reef patch)	-	-
Approach Trestle	0.12	0.07 (Reef patch)	0.02	-
Berth	-	0.34 (Reef slope with coral)	-	-
Boat Landing Facility	0.15	-	0.02	-
Cargo Shed	-	-	0.02	-
Coral Nursery Coral Transplantation	3.20	-	-	-
Fuel Station	0.01	-	0.001	-
Ice Plant	0.01	-	0.001	-
Passenger Facilitation Centre	0.03	-	0.10	-

Passenger Hall	-	-	0.05	-
Repair Workshop	0.01	-	0.00	-
Road	-	-	0.07	-
Seaweed Farm	8.41	-	-	-
Security Cabin	0.01	-	0.01	-
Turning Circle	0.79	-	-	-

7. Kiltan Island

Proposed Project Activities	Conservation Zone	Preservation Zone	Regulated Development Zone - I	Regulated Development Zone - II
Approach Channel	2.49	2.92 (Reef flat, Reef slope & Reef crest)	-	-
Approach Trestle	0.08	0.08 (Reef flat, Reef slope & Reef crest)	0.01	-
Berth	0.09	-	-	-
Boat Landing Facility	-	-	0.19	-
Cargo Shed	-	-	0.02	-
Fuel Station	-	-	0.02	-
Ice Plant	-	-	0.01	-
Passenger Facilitation Centre	-	-	0.15	-
Passenger Hall	-	-	0.05	-
Repair Workshop	-	-	0.01	-
Security Cabin	0.01	-	0.01	-
Turning Circle	0.79	-	-	-

8. Kavaratti Island

Proposed Project Activities	Conservation Zone	Preservation Zone	Regulated Development Zone - I	Regulated Development Zone - II
Coral Nursery Coral Transplantation	7.15	-	-	-
Floating Solar Project Area	4.81	-	-	-
Peripheral Road	0.94	0.03 (coral Knoll)	9.17	2.97
Seaweed Farm	7.63	-	-	-
Water Aerodrome	8.96	-	-	-
Water Aerodrome Terminal	0.04	-	0.24	-

9. Agatti & Kalpitti Islands

Proposed Project Activities	Conservation Zone	Preservation Zone	Regulated Development Zone - I	Regulated Development Zone - II
Coral Nursery/Coral Transplantation	70.46	-	-	-
Expansion of Existing Airport	12.85	23.29 (Reef flat, reef crest and reef slope, sanded reef flat & Seagrass)	-	38.02
Floating Solar Project Area	11.92	-	-	-
Peripheral Road	2.41	-	8.01	3.15
Seaweed Farm	31.17	7.89 (Seagrass)	-	-
Water Aerodrome	8.96	0.01 (Seagrass)	-	-

10. Androth Island

Proposed Project Activities	Conservation Zone	Preservation Zone	Regulated Development Zone - I	Regulated Development Zone - II
Approach Channel	-	12.19 (Reef flat, reef crest, and reef-slope)	-	-
Berth	-	0.66	-	-
Breakwater	-	4.63	-	-
Fuel Station	-	-	0.02	-
Ice Plant	-	-	0.02	-
Main Launching	0.01	0.10	0.01	-
Other Infrastructure	0.01	0.12	0.08	-
Passenger Waiting Hall	-	-	0.15	-
Repair Shop	0.01	0.00	0.05	-
Security Cabin	-	-	0.02	-
Slipway Repair Facility	0.04	0.08	0.07	-
Turning Circle	-	3.09 (Reef crest, and reef slope)	-	-

11. Kalpeni Island

Proposed Activities	Project Conservation Zone	Preservation Zone	Regulated Development Zone - I	Regulated Development Zone - II
Approach Channel	26.71	4.05	-	-
Approach Trestle	0.12	0.11	-	0.01
Berth	-	0.72	-	-
Coral Nursery/Coral Transplantation	74.59	-	-	-
Fuel Station	-	-	-	0.02
Green Belt	-	-	-	0.30
Ice Plant	-	-	-	0.02
Main Launching	0.04	-	-	0.02
Passenger Waiting Hall	-	-	-	0.20
Peripheral Road	1.52	-	8.13	2.02
Repair Shop	0.02	-	-	0.02
Seaweed Farm	6.13	1.50	-	-
Security Cabin	-	-	-	0.01
Slipway Repair Facility	0.04	-	-	0.06
Turning Circle	0.74	0.03	-	-
Warehouse	-	-	-	0.03
Water Aerodrome	8.96	-	-	-

Annexure-2

PUBLIC HEARINGS COMMENTS ON THE DRAFT CZMP OF GUJARAT - DISTRICT-WISE

1. Gir Somnath:

- i) Only biologically activity mudflats need to be put under ESA, i.e. under CRZ-1A. the rest of the mudflats should not be considered under CRZ-1A as there is no biological activities. So proper ground truth is required for demarking a mudflat to be declared as biologically active mudflats.
- ii) In case of CRZ - IVB, salinity of 5 PPT during the driest season of the year. So proper ground truth study is carried at such large land areas of tidal influence which are below 5 PPT salinity needs to be removed.
- iii) All the GMB port limits should be incorporated in the CZMP maps-2019.
- iv) In this Fish Landing Centre, Boat Parking Place, Fish Drying Place, Fishing Grounds Light house, Mating and egg-laying sites of crabs, turtles, extent of Pagadia fishermen, temple, Public Samshan and Cabreston, Fishermen's market area etc are not marked or shown in the draft CZMP Gir Somnath. The current draft CZMP 2019 has much smaller map quality and PDF file size than CZMP 2011.
- v) Demarcate discharge pipeline of GHCL in CZMP map.
- vi) Sarkhadi-Chhara, Muldwarka & Dharnlej forest area, Chauhan ni Khan are not demarcated in the CZMP map.
- vii) In the DCZMP 4.55 square km is biologically active sludge - ESA and in CRZ-2019- according to Annexure-1: point 1-(ii) and 1.9-iv-(b). No management plan for biologically active sludge areas is provided.

viii) Regarding removal from CRZ and allotment for development works of Senjalia village.

ix) Requested to include Reserve-Forest of coastal area into CRZ1A-ESA.

x) Coastal Emergency Shelterbelts, Public places, Schools, Hospitals and approved road are not demarcated in the map.

xi) Fishing zone and fish breeding areas are not demarcated in maps.

xii) As per CRZ notification 2011 there were different categories for ecological sensitive areas. Such a category was not shown in CRZ 2019.

2. Jamnagar:

i) We have objection against keeping the previously constructed embankment as high tide. The CRZ maps of 1991 do not match with the plans as of 2011 and 2019.

ii) Coral areas should be demarcated as per scientifically measured and data available with Forest Department.

iii) Coastal emergency shelterbelts, public places, school's hospitals and approved roads are not marked on CZMP. Which is required to be marked on CZMP.

iv) This is Biologically Activated Sludge - ESA as specified in CZMP and as per CRZ-2019-Appendix-1: Points 1-(ii) and 1.9 – iv-(b). No management plan for biologically active sludge areas has been provided during the consultation, hence it is requested to provide a management plan along with maps for these areas.

v) The mangrove buffer areas must be demarcated as CRZ IA since the area of mangroves is more than 1000 square meters. This needs to be rectified.

vi) Mudflats [CRZ 1A] have been erroneously demarcated as Intertidal Zone [CRZ 1B]. It is important to rectify this.

vii) High erosion coastlines need to be demarcated.

viii) Marine National Park and Marine Sanctuary should be completed in Gujarat Coastal Zone Management Plan maps. Adjoining it, keeping in view the declaration of Eco Sensitive Zone announced by the Government of India, showing the area accordingly, some maps show the area between Marine National Park and Marine Sanctuary and ESZ, which requires necessary corrections.

ix) The Marine protected area shown in the map is not as mapped and not as per the demarcation carried out by the Wildlife department ie Marine National Park, Marine Sanctuary & Forest Department, Jamnagar Office (hereinafter referred as MNP Office). Certified copy of Marine Protected Area for Sikka region with coordinates, which has been obtained from MNP Office, Jamnagar is enclosed herewith as Annexure - 2 for reference. We thus submit that the Marine Protected area in the CZMP should be demarcated in alignment with the details and records of the MNP Office, Jamnagar.

x) As a general observation with respect to CZMP mapping, it is observed that, in some maps, the existing marine facilities are marked. Whereas, in the map referred as Sheet no. NCSCM/F42J 15/NW (Refer Annexure-1 (a) and 1 (b)), the marine facilities (GSFC, Digvijay Cement Co., Sikka TPS, Reliance etc.) existing in this area are not marked.

xi) In some maps of Gujarat Coastal Zone Management Plan, Marine National Park and Marine Sanctuary Outdoor are shown as overlapping Eco Sensitive Zones which require necessary amendments.

xii) Marine National Park and Marine Sanctuary should be completed in Gujarat Coastal Zone Management Plan maps. Adjoining it, keeping in view the declaration of Eco Sensitive Zone announced by the Government of India, showing the area accordingly, some maps show the area between Marine National Park and Marine Sanctuary and ESZ, which requires necessary corrections.

xiii) Taking the finalized maps of Gujarat Coastal Zone Management Plan 2011 as the base map, it is requested to use it as the base map to remove the discrepancies in the 2019 maps.

xiv) All the mudflats in the district are covered under Eco-sensitive areas (ESA) and thereby are classified under CRZ-IA area means wherever inter tidal area is there, its CRZ-IA area is shown. As per CRZ notification, -2019, only biologically active mudflats need to be put under ESA, i.e. under CRZ-IA. The rest of the mudflats should not be considered under CRZ-IA as there is no biological activities. Therefore, based on scientific reasoning and analysis, the mudflats should be classified and accordingly marked in the CZMP sheets. If it is not done like shown in the map, then a lot of developmental projects will be restricted in these NO GO area and therefore proper demarcation and identified biologically active mudflats should only be put up under ESA and rest are considered as less or nil biologically active mud flats. So proper ground truth is required for demarking a mudflat to be declared as biologically active mudflats. Especially for all mudflats declared as CRZ-IA area falling within the Port limits.

xv) In case of CRZ-IV B also, as per the CRZ notification the tidal influenced water body extending from the mouth of the water body at the sea up to the influence of the tide in upstream in river estuary, i.e. Salinity of five parts per thousand (ppt) during the driest season of the year should be considered as per CRZ Notification-2019. In view of above, it is very much essential that proper ground truth study is carried out and such large land areas of tidal influence which are below 5 ppt, salinity needs to be removed.

xvi) The entire coastline has been covered with Eco-sensitive zone (marked with red dots) including the Port areas where currently port activities are carried out. It should be immediately being corrected and proper marking of Eco- sensitive zone should be done as per ESZ Notification.

xvii) All the GMB port limits should be incorporated in the CZMP maps-2019.

3. Dev Bhumi Dwarka:

i) Proper mention and management of Ecologically Sensitive Areas (ESAs)

ii) This is Biologically Activated Sludge - ESA as specified in DCZMP and as per CRZ-2019- Annexure-1: Points 1-(i) and 1.9 - iv-(b). No management plan for biologically active sludge areas has been provided during the consultation, so maps for these areas are included. requested to provide management plan.

iii) It is observed that the area beyond LTL (Blue Line) and not falling between LTL and HTL (both side of "Blunt channel") is also shown as CRZ-1A area which may be suitable modified.

iv) Reserve forests under Coastal Working Circle along the coast of our district are not marked as CRZ 1-A ESA. Which was not included in the previous plan. So there is a demand to include all forests in this plan.

v) A "Turtle Nesting Site" is located on the coast of Kuranga village in Dwarka taluka of Devbhoomi dwarka district. Whichever is not marked on this draft plan. So we demand that this turtle nesting site is also marked on the map.

vi) All fish landing centres, boat parking places, fish drying places, fishing grounds in our district are not shown which are required to be marked on CZMP.

vii) Checking the map of our area from Gujarat Ecology Commission (GEC) website, our area is shown in 1 km Eco Sensitive Zone. But Office of the Chief Conservator of Forests Marine National Park Jamnagar letter no. A/Jamnap/Survey/558/2016-17dt.16. in the letter dated 08.2016, it is clearly stated that the area of Virpur village is not declared under the applicable limits of Eco Sensitive Sanctuary or National Park.

viii) Considering the letter from Chief Conservator of Forest, Marine National Park Jamnagar, our above lease area is 1 km. Does not fall in eco sensitive zone. So we kindly request you to allow us to do mining in this lease.

ix) As shown in the last mining plan of This Mining Lease, there is a bauxite reserve of approximately 50 lakh MT. So if this lease of ours is freed from eco sensitive zone, approximately 200 to 300 people will get daily wage and government will get crores of rupees as royalty income.

x) All the mudflats in the district are covered under Eco-sensitive areas (ESA) and thereby are classified under CRZ-IA area means wherever inter tidal area is there, its CRZ-IA area is shown. As per CRZ notification, -2019, only biologically active mudflats need to be put under ESA, i.e. under CRZ-IA. The rest of the mudflats should not be considered under CRZ-IA as there is no biological activities. Therefore, based on scientific reasoning and analysis, the mudflats should be classified and accordingly marked in the CZMP sheets. If it is not done like shown in the map, then a lot of developmental projects will be restricted in these NO GO area and therefore proper demarcation and identified biologically active mudflats should only be put up under ESA and rest are considered as less or nil biologically active mud flats. So proper ground truth is required for demarking a mudflat to be declared as biologically active mudflats. Especially for all mudflats declared as CRZ-IA area falling within the Port limits.

xi) In case of CRZ-IV B also, as per the CRZ notification the tidal influenced water body extending from the mouth of the water body at the sea up to the influence of the tide in upstream in river estuary, i.e. Salinity of five parts per thousand (ppt) during the driest season of the year should be considered as per CRZ Notification-2019. In view of above, it is very much essential that proper ground truth study is carried out and such large land areas of tidal influence which are below 5 ppt, salinity needs to be removed.

xii) The entire coastline has been covered with Eco-sensitive zone (marked with red dots) including the Port areas where currently port activities are carried out. It should be immediately being corrected and proper marking of Eco- sensitive zone should be done.

xiii) All the GMB port limits should be incorporated in the CZMP maps-2019.

xiv) CZMP not according to the latest legal provision Speed up the process to finalize CZMP as per CRZ notification 2019.

xv) Provide proper Information-Reference from the CAG report Confirm the legal provision of Public Consultation.

xvi) Involve DLC members in the Public Hearing process.

xvii) Include useful details in the CZMP maps.

xviii) Proper mention and management of Ecologically Sensitive Areas (ESAs).

4. Junagadh:

i) Only biologically activity mudflats need to be put under ESA, i.e. under CRZ-1A. the rest of the mudflats should not be considered under CRZ-1A as there is no biological activities. So proper ground truth is required for demarking a mudflat to be declared as biologically active mudflats.

ii) Certain coastline in the map: GJ 10 has been covered with ESZ. As per ESZ notification, there are no ESZ area in this region. So needs to be verified

iii) Our land is included with in 200 meter area from sea shore because of most likely every fisherman is resident and doing fishing related activities with in sea area hence Requested to Exclude fishermen from CRZ.

iv) Embankments/bunds of saltpans have been wrongly marked as HTL

v) Turtle nesting sites have not been demarcated.

vi) Involve DLC members in the Public Hearing process

- vii) Proper mention and management of Ecologically Sensitive Areas (ESAs).
- viii) It is not clear why the fishing villages, the fish drying areas, etc. are not demarcated on the CZMPs.
- ix) Mapping has not been done on a scale of 1:4000 but instead has been worked on 1:25000.
- x) Madhavpur area is known for turtle nesting. However, turtle nesting grounds have not been demarcated. This error in demarcation needs to be rectified.
- xi) Only biologically activity mudflats need to be put under ESA, i.e. under CRZ-1A. the rest of the mudflats should not be considered under CRZ-1A as there is no biological activities. So proper ground truth is required for demarking a mudflat to be declared as biologically active mudflats.
- xii) In case of CRZ - 4B, salinity of 5 PPT during the driest season of the year. So proper ground truth study is carried at such large land areas of tidal influence which are below 5 PPT salinity needs to be removed.
- xiii) Certain coastline in the map: GJ 10 has been covered with ESZ. As per ESZ notification, there are no ESZ area in this region. So needs to be verified.
- xiv) All the GMB port limits should be incorporated in the CZMP maps- 2019. Above critical comments must be taken into consideration and necessary changes should be carried out in the CRZ-2019.

5. Bhavnagar:

- i) Embankments/bunds/roads have been demarcated as High Tide Line (HTL). This is erroneous and needs to be rectified, particularly if these have been constructed without valid permissions, or within the inter-tidal zones. In case the sea wall has been constructed between the HTL and LTL (i.e. in the intertidal zone), the land between the seawall and the original HTL should be shown as CRZ I.
- ii) High erosion coastlines need to be demarcated.
- iii) Demarcation of HTL at Alang shipbreaking yard should be carried out considering baseline of 19th February 1991.
- iv) Considering sheet no. F 3 M H/SE, 2019 map no. GJ 93, area in north of their unit is classified as CRZ I A, small portion of area changed from CRZ I A to I B (due to CNG port terminal). He requested to keep it in CRZ I A.
- v) As per CRZ notification-2019, only Biologically active mudflats needs to be considered ESA, i.e. under CRZ-1A. the rest of the mudflats should not be considered under CRZ-1A as there is no biological activities.
- vi) Categories such as mangroves, salt marshes, sand-dunes, mudflats, etc which fall under CRZ-1A as per the CRZ notification 2019 have been merged into one single category. Whereas at least an effort was made in the CZMPs under CRZ 2011 to demarcate them [although the demarcation was incomplete in most instances and wrong in many cases]
- vii) The boundary of Velavadar / Black Buck National Park has not been demarcated on the draft CZMPs. This needs to be rectified.
- viii) For Adaptation to climate change (to taken proactive measures to mitigate potential environmental impacts)
- ix) The dates and times of the satellite data used for preparing these maps have not been mentioned. It is not known whether the satellite data is during high tide, low tide, or intermediate tide. It is also unknown whether the entire districts have been mapped using satellite images of the same day and time. The mapping agency/authorities may kindly clarify this.
- x) The categories such as fish drying area, fish landing area/boat parking area, and fishing villages, have not been demarcated, in its entirety.

- xi) Blackbuck National Park is a national park in India located at Velavadar is also located in the Bhal region of Bhavnagar District.
- xii) To provide Management plan with Eco Sensitive Area.
- xiii) Eco Sensitive area was converted for port use for which court case was filed, so not to change area.
- xiv) New mangrove planed area/land is not marked, so it should be marked in the maps.

6. Bharuch:

- i) As per the CRZ Notification of 2011, the ecological sensitive area (ESA) in the Bharuch district CRZ-1A was classified into different ESA categories in the raw CZMP. The final CZMP showed the different colours and categories that were used in the earlier draft as green. As of right now, no such category is visible in the Draft CZMP created in compliance with the CRZ 2019 notification. We object to that. Similar to the previous draft CZMP 2011 maps, the more recent draft CZMP 2019 maps are also being requested for publication; ESA illustrates the discrepancy between the maps and their actual location. The CRZ Notification 2019 makes explicit what is needed in order to comply with the CRZ Act as well as the classification process.
- ii) Boat parking area in the creek in Kaladara, Bhadbhut, Bharuch, Manar, Meghan, Dashan, etc. and existing fish landing jetty of the fisheries department should also be demarked on the CZMP map.
- iii) We have objections to the retention of previously constructed embankments at high tide. The CRZ maps of 1991 do not match the plans for 2011 and 2019. That needs attention.
- iv) CVCA for Bharuch beaches: Critically Endangered Coastal Areas have been designated. For which the integrated management plan required in the CRZ Act 2019 has not been prepared, it should be prepared and incorporate with proposed CZMP plan.
- v) The villages like Tavra, Shukaltirth, Nikora, Govali, Uchediya, Ranipura, Zanior and Angareshwar of district Bharuch are located up stream of Proposed Bhadbhut barrage project which is under construction hence HTL is stopped at Proposed barrage therefore CRZ is not applicable to above villages as its are located on up stream of the proposed Bhadbhut barrage yojana.
- vi) Villages are located far beyond the sea coast and farmers growing good crops & vegetables etc in this area then our request is to remove CRZ from this area.
- vii) Dahej Region (village - Dahej, Luvara, Ambheta, Jageshwar, Lakhigam, etc. of Taluka: Vagra, district -Bharuch) is densely populated industrial area and same falls within the notified port limit of Dahej port (Annexure - 1). As per clause-2.3.3 of CRZ 2019 Notification, NDZ shall not be applicable in the areas falling in notified port limits. Hence, please remove NDZ from coastline of Dahej region.
- viii) Special attention should be given to stop the discharge of GIDC sewage water into Islampur marine bay and sea, as the Rathod tribal people of our village and neighbouring villages earn their living by fishing so that their lives are not disturbed.
- ix) Why is it necessary to issue a new CRZ notification 2019 within 8 years of the earlier CRZ Notification - 2011.
- x) Details of Actions taken by Bharuch District Administration Disaster Management Authority, Maritime Board during Natural Calamities and views taken into Consideration in the Planning Environment Public Hearing at Bharuch in Connection with CRZ Notification 2019.
- xi) On both sides of the sea, our Jambusar taluka companies (VECL) of Vadodara on Mahisagar side and bulk drug park side of the Dhadhar river will come to release chemical water, which will not bring fish to the seashore, so what about our livelihood?

7. Amreli:

- i) The embankments/bunds made for the salt pans have been wrongly marked as HTL. This needs to be rectified.
- ii) Demarcation of HTL at the projects should be carried out considering baseline of 19th February 1991.
- iii) Not marked exiting mangroves in the maps.
- iv) Not marked eco-sensitive zone in the maps.
- v) Mangroves tree not shown properly in the Rampara and Dhatervadi village.
- vi) Turtle nesting grounds have not been marked.
- vii) The mudflats [CRZ 1A] have been wrongly demarcated as Intertidal Zone CRZ 1B. This needs to be rectified.
- viii) Responsible authority have not uploaded map on official website till the date 19-02-2024, as mentioned in the public notice in news paper dated 24/01/2024 and not awared people of the affected areas by not giving maps and not been given enough opportunity / time to make their representations and whatever information has been given is incomplete, insufficient.
- ix) CRZ Notification & maps are not available in the local languages. (They also submitted W.P.(c) 3747/2020 & CM APPL. 13426/2020.
- x) Not marked existing Roads in the maps.
- xi) Not marked Boat Parking area in the maps.
- xii) Not marked Fishing area in the maps

8. Navsari:

- i) In most cases mudflats (CRZ 1A) have been wrongly demarcated as intertidal zone [CRZ 1B]. It is important to correct this.
- ii) Salt pans embankments/dams are wrongly marked as HTL.
- iii) Also take possession of forest land along river bank in other villages besides Purna river/river mouth and ensure proper revenue record and mutation with DILR map.
- iv) The sensitive zone of Dandi is not taken up in DCZMP, MoEFCC has issued notification under Environment (Protection) Act, 1986 and Environment (Protection) Rules, 1986 vide SO-786 (a) dated 26-4-2011. Which designates Dandi and 5 nearby villages viz., Samapore, Matwad, Onjal, Sultanpur and At Dandi Eco-Sensitive Zone (ESZ) covers 22,586.46 area. Part of the ESZ should be shown as CRZ1A areas which are on the coastline.
- v) Gandhi Salt Memorial, a heritage site is not marked and depicted in DCZMP 2019. CZMP is not in accordance with the latest legal provision. The draft maps available for this public hearing show that they are prepared as per CRZ 2011 which is clear that they are not prepared as per CRZ-2019, Kindly- justify.
- vi) All areas which have been reclaimed illegally or without valid permission should be
- vii) restored to their original condition.
- viii) Turtle nesting grounds are not marked.
- ix) Mapping has not been done on a scale of 1:4000 but instead on 1:25000.
- x) Coastal area is experiencing erosion. However, eroding beaches are not demarcated. Seams and closures are also not demarcated.
- xi) Embankments/embankments/roads are demarcated as High Tide Line (HTL). This is erroneous and needs to be corrected, especially if the construction is done without valid permits or in intertidal zones. If a sea wall is constructed between the HTL and the LTL (I.e in the intertidal zone), the land between the sea wall and the original HTL should be shown as CRZ 1.

xii) For the raw CZMP as of 2019, CRZ1A of Sand Dunes - Ecological Sensitive Areas (ESAs) needs to be revisited and revised in the draft CZMP for Navsari District.

Annexure-3

MAJOR PUBLIC HEARING COMMENTS ON THE DRAFT CZMP OF DAMAN & DIU

1. Daman:

i) Newly constructed coastal road be incorporated in this Draft plan and accordingly the high tide line (H.T.L.) which will automatically be shifted towards seaward side.

ii) The CRZ map shows that the Moti Daman Fort is CRZ-IA area. Moti Daman fort is a residential area with houses substantial public structures like Secretariat.

iii) District Court, Government House, Fatima Public School, and residential quarters, both Government and Private. The Google Earth image of the same and survey records available with PDA is shown in the attached presentation with this letter. These areas cannot be considered as CRZ-IA under 2.1.1 (a) (xi) as they do not play a role in maintaining the integrity of the coast. This interpretation is in conformity with activities allowed in CRZ-IA mentioned in 5.1.1, which disallows the use of such zone for any purposes other than bare essentials. Hence, it is suggested that the same may be removed from CRZ-IA and put in CRZ-II like surrounding areas.

iv) I have an objection to the areas shown in the map as CRZ IA on the existing western side of Daman Devka Road. The entire stretch which is earmarked as CRZ 1A is thickly developed with resorts and personal houses. There stands no mangroves, no coral and coral reefs, no sand dunes, no biologically active mudflats and other activities as mentioned in the MOEF Notification 2019.

v) It is also pertinent to mention that the UT Administration have constructed a two-lane road on the sea-front beach road on the sea-wards sides of these plots/houses/hotels. This contention is perplexing to me is how those plots are enumerated under CRZ-IA when those plots are falling on the landward side of the newly developed road. My suggestion is to put the same in CRZ III-A.

vi) At Village Marwad, Devka & Kadaiya CRZ should be reduced up to 50 mtrs from HTL instead of 500 mtrs. with N.D.Z. 50 mtrs. If above is not accepted then village Marwad, Devka & Kadaiya should be declared as Special Tourism Zone and should declared as CRZ II as these villages have all the functions similar to Municipal Area from Jupiter distillery to Marwad Hospital which comes under CRZ - II. If above suggestions are not accepted then at least the permissible F.S.I. in these areas be one 1.15 instead of 0.33, as no viable and authorized Hotel cannot be run if the F.S.I. is 0.33.

vii) Procedure for plan approval in CRZ III area should be simplified as individual cannot run to different agencies for clearance N.O.C.

2. Diu:

i) In draft CZMP of Diu the entire area of Diu PRF. has been shown as sand dunes but as per notification it is a Forest land. Moreover, the area on the North West side along

the air strip which is coloured as "Yellow" has been categorized as a Agriculture land, in fact the said yellow marked land is a part of PRF area of Diu

ii) Nagoa beach is 200 Mtrs from CRZ(HTL). Therefore, it is requested to consider the area of Nagoa Beach upto 60 Mtrs. Under CRZ (HTL) (Diu).

iii) Bhuchar Wada Village Panchayat is in opinion and giving humbly suggestion the "PLEASE DECLARED ENTIRE DIU DISTRICT AS ISLAND "LIKEWISE LAKSHDWEEP AND ANADMAN AND NICOBAR ISLANDS" putting restriction within 50 Mtrs. From High Tide permissible for construction and development zone to develop and construct commercial activities Hotels, Parks, beaches etc. on tourism point of view.

Annexure-4

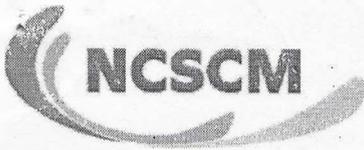
PROPOSED ACTIVITIES IN ANADAMAN & NICOBAR ISLANDS

1. Netaji Subhash Chandra Bose (NSCB) Island

Sl. No.	IIMP Zone	Proposed Activities
1.	Preservation Zone	Proposed Ropeway (Part) (Does not create any obstruction in the Preservation zone)
2.	Conservation Zone	New Jetty on the Western Side of Existing Jetty, Passenger Waiting Shed with Modern Amenities, Lighthouse, Floating Jetty, Port Control Tower, Police Outpost (Part), New Club House/Cafe (Smritika Ross Memorial), Turtle tank, (Partially falling activities) Amenities Drain, Ex Steps, Footpath, Green, Helipad, Jetty, Light & Sound Show, Outer RIR, Pathway, Pavement, Toilet, Cook House and Proposed Ropeway.
3.	Regulated Development Zone	Medical Inspection Room, Police Outpost (Part), Amenities, Andaman Homes and Hospital, Building Road, Color, Deer Park, Divider, Drain, Ex Steps, Footpath, Freedom Fighters and Prisoner of Ross, Freedom Fighters Barracks, Green, Helipad, Interpretation Center, Security Surveillance, Light & Sound Show, Meganta Color, Outer RIR, Parking, Pavement, Proposed OAT, Proposed Plaza, Rain Shelter, Resort, Road, Staff Quarter, Thematic Installation - Bose and INA, Thematic Resort Administration Block, Toilet, Transition from British Rule to Japanese, Viewing Deck, Waterbody, Cook House, Repair & Maintenance Workshop, Refurbishment Heritage Site, Canteen, Well, Post Office/ Treasury, Refurbishment Heritage Site, Security & Surveillance, Integrated, Ticketing Zone, Rain Shelter Bi-cycle dock with Viewing and Refurbishment Heritage Site.

2. Shaheed Dweep Island

Sl. No.	IIMP Zone	Proposed Activities



ADDENDUM (CORRECTED) TO THE MINUTES OF THE 19TH CZMP TECHNICAL SCRUTINY COMMITTEE MEETING HELD ON 28/02/2025 IN RESPECT OF LAKSHADWEEP ISLANDS, ANDAMAN & NICOBAR ISLANDS AND DAMAN & DIU.

1. IIMPs (2019) OF LAKSHADWEEP ISLANDS

1. Background

The 19th meeting of the CZMP Technical Scrutiny Committee (TSC) was held on 28/02/2025, under the Chairmanship of Dr. Shailesh Nayak, Director NIAS, Bengaluru & Former Secretary, Ministry of Earth Sciences, Government of India, to scrutinize the draft IIMPs of 23 Islands of Lakshadweep namely, Minicoy, Viringili, Kadmat, Suheli, Valiyakara, Bangaram, Tinnakkara, Barali II & III Islands, Bitra, Chetlat, Kiltan, Kavaratti, Agati & Kalpitti Islands, Amini, Androth, Kalpeni, Cheriya, Pitti, Kodithala, Tilakam East & West Islands.

The UT of Lakshadweep Islands /LCZMA was represented in the meeting by the Member Secretary, Lakshadweep CZMA and Dr. Idrees Babu, DST, UT of Lakshadweep. A presentation on the draft IIMPs of the 23 Islands, prepared by NCSCM as per the ICRZ Notification, 2019, was made by NCSCM. During the presentation and the ensuing discussions, many issues were raised and the Technical Scrutiny Committee gave its responses/ recommendations.

2. Recommendations of the Technical Scrutiny Committee

On conclusion of the detailed discussions, the Technical Scrutiny Committee gave the following recommendations/observations. The observations of the Technical Scrutiny Committee and the corresponding compliance remarks by NCSCM are summarized below.

Sl. No.	Observations of the Technical Scrutiny Committee	Compliance remarks by NCSCM
1.	The Committee requested the Lakshadweep Administration to provide the details and documents in respect of	NCSCM has examined the documents provided and found that NCZMA has recommended in

<p>exemptions/Permissions/ Clearances/ Amendments to the IIMPs etc granted for Lagoon/Water Villas in Minicoy, Kadmat and Suheli Islands, as stated by the Lakshadweep representatives in the meeting and the Committee instructed NCSCM that such exemptions/ Permissions/ Clearances/ Amendments to the IIMPs etc granted should be cited and incorporated in the respective IIMP maps as foot notes and in the IIMP report.</p>	<p>the 38th meeting with strict mitigation measures as per the guidelines formulated by NCSCM and the lagoon villas in Kadmat, Minicoy and Suheli Islands were approved / allowed as regulated activities in the revised IIMPs, as per the notification of MoEF&CC vide F. No 12-11/2018-IA-III dated 19.07.2019 (Document received from LCZMA). The corresponding foot notes have also been incorporated by NCSCM in the respective IIMP maps of Minicoy, Kadmat and Suheli Islands and incorporated in the draft IIMP reports.</p>
<p>2. The Committee observed that the exemptions obtained for the proposed activities such as seaweed farm and water Aerodrome in the Preservation zone and Conservation zone should be indicated in the IIMP maps and reports and the corresponding documents should be obtained by NCSCM from the Lakshadweep Administration for record.</p>	<p>As per the documents provided by the Lakshadweep administration, to NCSCM on 22/03/2025, clearances/ permissions have not been obtained for water Aerodrome in the Preservation zone and Conservation zone. Thus, LCZMA may approach the NCZMA for grant of permissions/ exemptions. This has been reflected in the IIMP reports of the respective Islands.</p> <p>Similar to the provisions for Coral Nursery or Coral Transplantation (permitted as</p>

ADDENDUM (CORRECTED) TO THE MINUTES OF THE 19TH CZMP TECHNICAL SCRUTINY COMMITTEE MEETING HELD ON 28/02/2025 IN RESPECT OF LAKSHADWEEP ISLANDS, ANDAMAN & NICOBAR ISLANDS AND DAMAN & DIU.

1. IIMPs (2019) OF LAKSHADWEEP ISLANDS

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Sl. No.	Observations of the Technical Scrutiny Committee	Compliance remarks by NCSCM
1.	The Committee requested the NCSCM has examined the Lakshadweep Administration to provide documents provided and found the details and documents in respect of that NCZMA has recommended in	

<p>exemptions/Permissions/ Clearances/ Amendments to the IIMPs etc granted for Lagoon/Water Villas in Minicoy, Kadmat and Suheli Islands, as stated by the Lakshadweep representatives in the meeting and the Committee instructed NCSCM that such exemptions/ Permissions/ Clearances/ Amendments to the IIMPs etc granted should be cited and incorporated in the respective IIMP maps as foot notes and in the IIMP report.</p>	<p>the 38th meeting with strict mitigation measures as per the guidelines formulated by NCSCM and the lagoon villas in Kadmat, Minicoy and Suheli Islands were approved / allowed as regulated activities in the revised IIMPs, as per the notification of MoEF&CC vide F. No 12-11/2018-IA-III dated 19.07.2019 (Document received from LCZMA). The corresponding foot notes have also been incorporated by NCSCM in the respective IIMP maps of Minicoy, Kadmat and Suheli Islands and incorporated in the draft IIMP reports.</p>
<p>2. The Committee observed that the exemptions obtained for the proposed activities such as seaweed farm and water Aerodrome in the Preservation zone and Conservation zone should be indicated in the IIMP maps and reports and the corresponding documents should be obtained by NCSCM from the Lakshadweep Administration for record.</p>	<p>As per the documents provided by the Lakshadweep administration, to NCSCM on 22/03/2025, clearances/ permissions have not been obtained for water Aerodrome in the Preservation zone and Conservation zone. Thus, LCZMA may approach the NCZMA for grant of permissions/ exemptions. This has been reflected in the IIMP reports of the respective Islands.</p> <p>Similar to the provisions for Coral Nursery or Coral Transplantation (permitted as</p>

		per Annexure I of ICRZ, 2019), Seaweed farms can also be considered as Regulated/ Permitted activity.
3.	The Committee also observed that a Committee of the Planning Commission has recommended in 2008 that Suheli Island should be declared as a Marine Park. A research paper of the CMFRI has also suggested in 2017 that due to the pristine nature of Suheli Island, the Island should be given special status and protected and that the Bombay Natural History Society has also done studies in this regard. The Committee suggested that the Lakshadweep Administration may consult these agencies/reports before proposing the various activities in Suheli Island.	NCSCM did not receive any input /document from the Lakshadweep Administration.
4.	The Committee also observed that the Lakshadweep Administration may verify whether the proposed Coastal Road in Kavaratti Island is falling in the Conservation zone/NDZ and accordingly decide on the Coastal Road. The proposed Coastal Road in Kavaratti Island is falls in NDZ (HTL to 20m landward side).	As per the report (Sl. No. 15, page 62) of the Justice Ravindran Expert Committee appointed by the Hon'ble Supreme Court of India, " widening of roads in NDZ " is a permitted activity. However, LCZMA may approach the NCZMA for grant of permissions/ exemptions in respect of parts of Coastal roads falling in other

		Conservation/ Preservation Zones. This has been reflected in the IIMP reports of the respective Islands.
5.	Expansion of Existing Airport, Water Aerodrome.	As per the documents provided by the Lakshadweep administration, to NCSCM on 22/03/2025, clearances/permissions have not been obtained. Thus, LCZMA may approach the NCZMA for grant of permissions/ exemptions.
6.	Airstrip, Approach Channel, Approach Trestle, Berth, Peripheral Road, Breakwater, Main Launching, Other Infrastructure, Slipway Repair Facility, Turning Circle, Desalination Pipeline, Floating Jetty etc in Preservation Zones.	This has been reflected in the IIMP reports of the respective Islands.
7.	Lagoon Villa, Tent City in Bangaram, Tinnakkara and Parali II & III Islands.	The same guidelines are given in para 4 of MoEF&CC OM No. IA3-12/1/2022-IA.III dated 29/11/2022 (Document received from LCZMA), notified regarding the 'Procedure for Clearance of Permissible Activities as per CRZ Notification, 2019/ ICRZ Notification, 2019'.
8.	Other prohibited activities or activities not mentioned in ICRZ Notification, 2019.	

Based on the above compliance remarks of NCSCM, Chennai, the Technical Scrutiny Committee recommends that action may be taken by NCSCM and Lakshadweep Administration as per the compliance remarks of NCSCM, Chennai, given in the table above and LCZMA may present the final draft IIMPs of the 23 Islands namely, Minicoy, Viringili, Kadmat, Suheli, Valiyakara, Bangaram,

Tinnakkara, Barali II & III Islands, Bitra, Chetlat, Kiltan, Kavaratti, Agati & Kalpitti Islands, Amini, Androth, Kalpeni, Cheriya, Pitti, Kodithala, Tilakam East & West Islands, to the NCZMA for recommendation/ approval.

2. IIMPs (2019) OF ANDAMAN & NICOBAR ISLANDS

1. Background

The 19th meeting of the CZMP Technical Scrutiny Committee (TSC) was held on 28/02/2025, under the Chairmanship of Dr. Shailesh Nayak, Director NIAS, Bengaluru & Former Secretary, Ministry of Earth Sciences, Government of India, to scrutinize the draft IIMPs (2019) of Netaji Subhash Chandra Bose (NSCB) Dweep and Shaheed Dweep (Neil Island), Andaman & Nicobar Islands.

The UT of Andaman & Nicobar Islands was represented by Shri Ritu Raj Singh, IFS, APCCF (CRZ&FC), Department of Environment & Forests, ANI Administration. Shri Ritu Raj Singh stated that the draft IIMP of Netaji Subhash Chandra Bose (NSCB) Dweep was already presented in the 18th meeting of the Technical Scrutiny Committee and that there are certain changes in the run-through Tunnel proposed for the NSCB Island, which was found to be both economically and ecologically non-viable. In this regard the representative from ANIIDCO informed that instead of the run-through Tunnel, a Ropeway is now being proposed and that the proposed Ropeway does not create any obstruction in the Preservation zone, since there will be towers at the two ends on the land mass itself and the Ropeway will not disturb any part of the surrounding sea.

Regarding Shaheed Dweep, the representative of ANZMA mentioned that a part of the proposed Aerodrome runway is coming under the Preservation zone i.e. Coral Area (CRZ-IA) and requested NCSCM to modify this.

2. Recommendations of the Technical Scrutiny Committee

On conclusion of the detailed discussions, the Technical Scrutiny Committee gave the following recommendations/observations. The observations of the Technical Scrutiny Committee and the corresponding compliance remarks by NCSCM are summarized below.

Sl. No.	Observations of the Technical Scrutiny Committee	Compliance remarks by NCSCM
1.	<p>The Committee requested ANCZMA to provide the revised layout of the Aerodrome Runway and other pending data to NCSCM and informed that on receipt of the data from ANCZMA and on their incorporation in the IIMPs, the IIMPs will be reviewed by the Committee by circulation and recommended accordingly.</p>	<p>The Department of Environment and Forests, Andaman and Nicobar Administration provided the revised layout of the proposed water aerodrome at the Shaheed Dweep Island to incorporate the same in the draft IIM plan of Shaheed Dweep Island.</p> <p>NCSCM has revised the draft IIMP of Shaheed Dweep Island by incorporating the revised layout of the water aerodrome at Shaheed Dweep Island.</p> <p>It is now observed that the proposed water aerodrome runway at Shaheed Dweep Island falls under the waterbody and not in any Preservation zone.</p>

Based on the above compliance remarks of NCSCM, Chennai, the Technical Scrutiny Committee recommends that ANCZMA / NCSCM may clearly mention the Aerodrome Runway as **“Water Aerodrome Runway” in all the maps and reports of Shaheed Dweep** and ANCZMA may present the modified draft IIMPs of the two Islands namely, Netaji Subhash Chandra Bose (NSCB) Dweep and Shaheed Dweep (Neil Island), to the NCZMA for recommendation/ approval.

3. CZMP (2019) OF DAMAN & DIU

1. Background

The 19th meeting of the CZMP Technical Scrutiny Committee (TSC) was held on 28/02/2025, under the Chairmanship of Dr. Shailesh Nayak, Director NIAS, Bengaluru & Former Secretary, Ministry of Earth Sciences, Government of India, to scrutinize the draft CZMP (2019) of Daman & Diu.

The UT of Dadra & Nagar Haveli and Daman & Diu / DDCZMA was represented by Shri Manoj Kumar Pandey, Director, Department of Forest, Environment and Wildlife, DNH, Daman & Diu & Member Secretary, DDCZMA and Shri. Sujeetkumar Mariappa Dongre, Chairman, UTEAC, DNH & DD.

The Committee discussed the issue of the newly constructed coastal road along Devka beach, Devka, Daman and DDCZMA's request to demarcate the '*Proposed Reserve Forest*' area as CRZ-IA, in detail. The Committee asked DDCZMA representatives to provide details regarding Permissions for construction of the road and as to when the road was constructed. The Committee also observed that as per the CRZ Notification, the HTL/Construction Setback line cannot be changed from year to year and that '*proposed reserve forest*' cannot be demarcated as CRZ-IA. The details can only be given in the report mentioning that there is a proposal for declaring the area as a reserve forest.

2. Recommendations of the Technical Scrutiny Committee

On conclusion of the detailed discussions, the Technical Scrutiny Committee gave the following recommendations/observations. The observations of the Technical Scrutiny Committee and the corresponding compliance remarks by NCSCM are summarized below.

Sl. No.	Observations of the Technical Committee	Compliance remarks by NCSCM
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<p>1.</p>	<p>The Committee asked DDCZMA representative to provide details regarding Permissions for construction of the road granted by MoEF&CC/NCZMA/DDCZMA and as to when the road was constructed. The Committee also observed that as per the CRZ Notification, the HTL/Construction Setback line cannot be changed from year to year.</p>	<p>DDCZMA has provided the document on 7th May 2025, regarding construction of the road.</p> <p>As per the document provided by DDCZMA, the works on the seafront road and Beautification of Devka Beach at Nani Daman commenced in May, 2018.</p> <p>As per DDCZMA minutes of meeting dated 28.02.2025, agenda item 5 and para (ii), CRZ clearance for the work of seafront road & beautification of Devka Beach at Nani Daman km 0/0 to 6/380 was granted by DDCZMA and as per DDCZMA minutes of the meeting dated 28.02.2025, agenda item 5 and para (iv), CRZ clearance for the work of seafront development from Jampore Beach to Lighthouse was approved by DDCZMA.</p> <p>The same projects also got DDZMA approval as per the DDCZMA minutes dated 17.09.2019 in Agenda item 3 and agenda item 5.</p> <p>Accordingly, the above details of approval by the DDCZMA may be incorporated by NCSCM in the CZMP maps as foot note as well as in the CZMP report.</p>
<p>2.</p>	<p>The issue of DDCZMA's request to demarcate the 'Proposed Reserve</p>	<p>DDCZMA has provided the document on 7th May 2025 related to Proposed reserved forest.</p>

	<p>Forest' area as CRZ-IA was also discussed.</p>	<p>The 'proposed reserve forest' cannot be demarcated as CRZ-IA. The details can only be given in the report mentioning that there is a proposal for declaring the area as a reserve forest, quoting the respective documents and accordingly, NCSCM will incorporate the same details in the CZMP report.</p>
<p>3.</p>	<p>CRZ classifications</p>	<p>There are no changes in the CRZ classifications of areas such as CRZ-IB/CRZ-II/CRZ-IIIA/CRZ-IIIB/NDZ, due to the incorporation of the coastal road in Daman, in the CZMP.</p> <p>Four villages in Daman namely, Damanwada, Devka, Marwad (CT) and Kadaiya (CT) have been classified as CRZ-IIIA, with 50 m from the HTL on the landward side earmarked as 'No Development Zone (NDZ)', based on Population density.</p>

Based on the above compliance remarks of NCSCM, Chennai, the Technical Scrutiny Committee recommends that action may be taken by NCSCM, Chennai to incorporate the details given in the table above in the CZMP maps as foot note as well as in the CZMP report and DDCZMA may thereafter, present the modified draft CZMPs and report of Daman & Diu, to the NCZMA for recommendation/ approval.
